THE BANARAS HINDU UNIVEP-SITY (AMENDMENT) BILL, 1964 —continued

MR CHAIRMAN M_r Murahari has not finished and he may do so 1 might point out at the outset that we have to-day and tomorrow for finishing this piece of legislation I would like to finish the general discussion to-day and the amendments which are about one hundred will be disposed of tomorrow I would there fore request Members to make as short speeches as possible

PROF B N PRASAD (Nomina ted) Sir with your permission I would rise on a point of order In connection with the discussion on the Banaras Hindu University Bill on 4th November when I was making a speech on this point my friend Prof M B Lal made a statement that the present Registrar was appointed as Deputy Registrar when Shri Radhakrishnan was the Vice-Chancellor of the Banaras Hindu University The relevant facts are, one

MR CHAIRMAN What is the point of order?

SHRI A D MANI (Madhya Pradesh) Under what rule he can raise this? Is it a point of correction .

PROF B N PRASAD t can just point out the mistake because it is a relevant point relating to my speech and I was contradicted and I have got the facts now to show that the statement

MR CHAIRMAN I am afraid you need not take it up. You can pass it on to the Minister who might consider it when he replies or you might pass it on to the office if a correction is to be made but it is not a point of order

PROF B N PRASAD. Suppose a Member makes a contradiction of the speech of a certain Member and what h_ε makes as a statement is not cortect and the person concerned finds

(Amendment) Bill, 1964 proof of the inaccuracy, what is the way out?

MR CHAIRMAN I do not think there is any way out. You have said what you had to say and he has said what he had to say The House would Judge and if there is any obvious mistake, it should be brought to my notice and I shall try to correct it but I cannot have a discussion all over again. You say that it is wrong and he says that it is right

PROF B N PRASAD **Very** well Sir

SHRI DAHYABHAI V PATEL (Gujarat) You can speak in the Third Reading and point it out

श्री गोडे मुराहरि (उत्तर प्रदेश) चेयरमैंन, सर जैंसा कि मै उस दिन बोल रहा था कि बनारम हिन्दू यूनिवर्सिटी ने बारे मे जो यहा पर कुछ लोगो ने इस ढग की बात की ग्रौर कुछ हसी उडाने की कोशिश की, वह मेरे ख्याल मे ऐसे लोग करेगे जो बनारस यूनिवर्सिटी का इतिहास नही जानते ग्रौर जो गुलाम जैंसा दिमाग रखते है।

ग्रब मै इस विल मे जो खामिया रह गई है उनके बारे में जित्र करना चाहगा। एक तो जो इसमे एक प्राविजन है कि इस युनिवर्सिटी के दिये गये डिग्री, डिप्लोमा और सार्टिफिकेटो को वापस किया जा सकता है, उसमें मै समझता ह कि एक ऐसा ब्लैकेट पावर देने से काम नही चलेगा । यह सही है कि कई युनिवर्सिटीज को यह ग्रधिकार मिलता है कि वे ग्रपनी डिग्री, डिप्ल मा या सार्टिफिकेट, जो लोगो का दिये जाते है, उनका वापस ले सकती है। लेकिन यह पिछला इतिहास भी बताता है स्रोर खास कर के बनारस यनिवर्सिटी, स्रलीगढ यनिवर्सिटी या इस तरह की जो यनिवर्सिटीज है उनका इतिहास बताता है कि वे हमेशा साधारण तरीके से ग्रपना काम चलाती नही है। कभी कभी ऐसी परिस्थिति वहा पर उत्पन्न हो सकती है, गटवाजी के कारण या कुछ

[श्री गोडे मुराहरि]

राजरंतिक कारणों से वहा ऐसी हालत पैंदा हो सकती है कि वहा किसी की डिग्री या सार्टिफिकेट बेकारण भी छीना जा सकता है। इसलिये मैं चाहगा कि इस बिल मे जो ऐसा प्राविजन है उनमे यह साफ साफ कह दिया जाये कि किन किन हालतों मे यह डिग्री, सार्टिफिकेट या डिप्लोमा वापस किये जा सकते है। ऐसी कुछ कडीगंस वहां पर ग्रगर हम लगा देते है तो कोई ऐसी कार्यवाही, जो ग्रन्यायपूर्ण हो, वह हो नहीं पायेगी, ऐसा मेरा खाल है। इसलिये मैं चाहगा कि इस बिल में ऐसा कोई प्राविजन रहे।

दूसरी एक चीज यहां पर यह कही गई है कि अधिकारी बनने के लिये क्या क्या डिन स्वालिफिकेशस है। एक डिसक्वालिफि-केशन यह है कि छ. महीने की सजा ग्रगर किसी को होगी तो फिर वह अधिकारी बन नही सकता । ऐसा जो एक प्राविजन है उसमे मुझे समझ मे नही आता कि किसी आदमी को भ्रगर तीन महीने की सजा होगी, तो क्या वह ग्रधिकारी बन सकता है, भगर एक हफ्ते की भी सजा होगी तो क्या वह ऋधिकारी बन सकता है ? तो इसमें ऐसा कहना कि छ महीने की जिस को सजा है गी वह अधिकारी नहीं बन सकता, यह मेरे ख्याल में गलत है। कोई भी सजा हो, चाहे वह एक हफ्ते की हो या तीन महीने की हो, वह उसी तरह किसी म्रादमी को डिसक्वालिफ।ई करती है म्रोर उसको वहा का अधिकारी नहीं बनना चाहिये। स्रोर यह भी गलत होगा कि हमेशा के लिये किसा का डिसक्वालिफाई करके रख दिया जाये । हा सकता है कि जा सजा हुई हो, वह गला हुई हो स्रार उसकी बाद में उसने ·सूबार लिया हो । ऐसी स्थिति मे यह एक प्राविजन ऐसा रख देना कि छ महीने की जिन को सजा होती है वह प्रधिकारी नहीं बन मकता, यह गलत होगा । मै चाहगा कि च हे हैं मी भी सजा हो, यह वह एक हफ्ते को हो या छ. महीने की हा, वह लागू होनी चाहिये। लेकिन साथ ही साथ उसमे यह भी साफ कर देना चाहिये कि अगर ऐसी सजा ग़लत साबित हो या उसमे सुधार कर लिया जाये, तो उसको वह अधिकार प्राप्त होगे जिन से वह वचित हो गया है। इसलिये इसके बारे मे मै यह चाहूगा कि आवण्यक सुधार किया जाये।

जो वाइस चासलर की चेन है, उसके बारे में मै यह कहना चाहुंगा कि कोर्ट जब तीन ग्रादिमयों की चेन बना कर के दे सकती है ग्रौर विजिटर उन तीन ग्रादिमयों मे से एक को वाइस-चासलर नियक्त करेगे, तो मै यह नहीं समझ पाता कि क्यों नहीं कोर्ट को यह ग्रधिकार सौप दिया जाता है कि वह किसी भी उपयक्त ग्रादमी को वाइस चांसलर नियक्त करे या एलेक्ट करे ? जब उसको यह स्रधिकार है कि वह तीन ग्रादिमयों की चेन बना सकती हैतो फिर कोई वजह नहीं है कि तीन ग्रादिमयों की चेन बनाने के बजाय, वह एक म्रादमी को ही क्यों न वाइस चासलर नियक्त कर दे। मेरे ख्याल में विजिटर के हाथ में इस चीज को छोड देना ठीक नहीं होगा । यह जनतांत्रिक भी होगा कि वाइस चासलर की नियक्ति कोर्ट खद करे।

इस बिल में विद्यार्थियों के बारे में ग्राखिर में जो क्लाज र बे गये है, उनका मैं सखत विरोध करता हूं। मैं तो चाहूंगा कि जो ग्राखिरी दो क्लाज है इस बिल के, वे उड़ा दिये जांये; क्योंकि पहले से बनारस यूनिवर्सिटी का इतिहास यह बताता है कि बनारस यूनिवर्सिटी का जो स्वरूप है, बनारस हिन्दू यूनिवर्सिटी का जो इतिहास है, वह कोई गलत नहीं रहा है। हिन्दुस्तान में सब से बड़े राजनैतिक जो कार्यकर्ता है, जो राजनैतिक काम करने वाले है, जो विज्ञान-शास्त्र में भी ग्रच्छा नाम पाये हुये लोग है, उनमें से कई लोगों को बनारस हिन्दू यूनिवर्सिटी ने पैदा किया है। तो कोई बुनियादी गलती बनारस यूनिवर्सिटी में है, ऐसा मैं नहीं मानता। यह कह देना कि वहा के विद्यार्थी कोई गलत किस्म के विद्यार्थी रहे है या पिछले सान साल मे जो वहा पर गढबडी हुई है उसमें सारा विद्यार्थियों का दोष है, यह भी मै नहीं मानता । ऐसा सिर्फ बनारस युनिवर्सिटी में नहीं है। स्रगर स्राप देखेंगे तो यह पायेंगे कि ग्रौर यूनिवर्सिटिया मे भी ऐसी हालत रही है चाहे वह इलाहाबाद यूनिवर्मिटी हो, चाहे म्रलीगढ यूनिवर्सिटी हो, चाहे गोरखपुर यूनिवर्सिटी हो, चाहे कोई यूनिवर्सिटी हो । एक हवा कुछ सालो से ऐसी चल रही है जिसमे यह कहा जाता है कि विद्यार्थियो की ग्रोर से इंडिसिप्लिन हो रही है ग्रौर इसके बारे में कई वयान ग्रखबारो में छपते हैं। मै तो समझता हु कि सगर हिन्दूस्तान के विद्यार्थी दस साल पहले तक ग्रच्छे विद्यार्थी रहे और हिन्दस्तान की राजनीति मे ग्रौर **ग्रग्रे**जो के खिलाफ लड़ने मे वे ग्रग्रगण्य रहे श्रीर उनका इतिहास ठीक रहा, तो मेरी समझ मे नही स्राता कि पिछले दस साल मे विद्यार्थियो का रुख क्यो इतना बिगड गया कि स्राज स्राप लोग उन्हे इन्डिसिप्लिण्ड ग्रीर बरबरियत का एक स्वरूप बताते है। मैं तो यह कहता ह कि जो अधिकारी है, उनका स्वरूप बदल गया है। वे लोग विद्याधियों से कछ ऐसी चीजे चाहते है जो उनके स्वभाव के विरुद्ध है। यहा मैं यह कहना चाहगा कि जब तक विद्या-थियो कं श्राप ऐसे कामो मे नही लगायेगे जिससे वे पढाई के बाद के समय का ठीक उपयोग कर सके, तब तक वे यह करेगे कि सिनेमा के मेने तर में झगड़ा करे या बस कन्डक्टर से झगडा करेया ट्रेन मे बिना टिवट के चले। ऐसी शरारते तो होती रहेगी श्रोर श्राप लोगो से मै कहना चाहगा कि सिर्फ हिन्दुस्तान के विद्यार्थी ही नहीं, दुनिया में श्रोर जगह भी ऐसा ही होता है। बहुत से लोग ब्रिटेन की मिसाल देते है । वहा राक्स एर माड्स का जो झगडा चल रहा है, वह भी ग्राप देख लीजिए। यह बुनियादी चीज हे कि जो जवान म्रादमी है, उसके भ्रन्दर ज्यादा उत्पाह रहता है, किसी न किसी तरत वह ग्रपने उत्सार को जाहिर करना चाहता है। हो सकता है कि

जैसे इगलैंड मे राक्स श्रीर माड्स के गैंभ्स बना कर लडाई किया करते हैं, कुछ लोग यहा भी बस कन्डक्टर्स या रेल श्रधिकारियों ने लडाई झगडा मोल लेते हो, लेकिन इस ढग की चीज को जनरल बात बना देना श्रीर यह कहना कि सारा विद्यार्थी समुदाय इन-डिमिप्लिन्ड हैं, यह चीज ठीक नहीं होंगी।

बनारस यनिवसिटी के बारे मे जब हम विचार करते है नो यह चाहुगा कि वनारस यनिविसिटी को एक जेल न बन या जय। मै यह कहना चाहुना कि पिछले पाच-छ साल सं बनारस यूनिवर्सिटीं में विद्यार्थियों के साथ जो सलुक किया गया है, वह एक जेन की तरह ही है, उनको कोई ग्रियार नही, उन्हे कही पर सभा करने या ग्रपने कृत्र तिचार-विमर्श करने का भी कोई अधिकार नहीं है। तो ऐसी सूरत मे श्राप विद्यार्थी को एक उम्दा विद्यार्थी बनायेगे, यह बात मैं नहीं मानता ग्रीर इस ढग से ग्राप उसके दिमाग को क 3ित बना देगे -- एक आजाद दिमाग नही कि जो दुनिया मे कुळ करना चाहेतो कर सके। इयलिये मैं तो यह चाहगा कि इस तरह की रोक स्रोर दमन की जो प्रवृत्ति स्राप यनिवसिटी मे चलाते है, उसको बन्द किया जाये श्रीर विद्याथि मो को कुछ छुट दे कर ऐ मा रास्ता बसाया जाय जिससे वह काम कर सके। तभी उनको ठीक बनाया जा सकता है।

मै तो यह भी कहाा कि यूनिवर्मिटीं ज मे यूथ के टीवल मना कर या कुछ थोडा खेल कूद करके श्राप उन के सुबार नहीं सकते। मै भी चाहता हू कि खेल कूद हो, नाच-गाने हो, लेकिन साथ साथ यह भी होना चाहिए कि विद्यार्थी श्रपने विचार को रख सके, कुछ विचार-विमर्श कर सके श्रीर यूनीवर्सिटी के अन्दर, अगर हो सके, तो श्रापस मे मार्क्स-इजन के ऊपर बहस कर सके, सोशलिज्म के ऊपर बहस 'कर सके। बहस करने की उनको

[श्री गोडे मुगहरि]

गुजाइश होनी चाहिए, जैमे कि इगलैंड में कन्जरवेटिव क्लब्स होते है श्रीर लेवर क्लब्स होते है। इस तरह का जब उनको मौका देगे, तभी वे दुनिया को समझ पायेगे श्रोर दुनिया में कुछ कर पायेगे, नहीं ऐसे विद्यार्थी को श्राप तैयार करेगे जो दनिया के बारे में कुछ नहीं जानता श्रीर जो बाहर निकल कर कुछ नहीं कर पायेगा। इसलिये मैं तो यह चाहूगा कि श्राखिर में कुछ ऐसे क्लाजज है उनको निकाल दिया जाय।

युनिविस्टी यूनियन की मेम्बरिशप को स्रापने वालटरी बना दिया है। विद्याधियों की जो सस्थाए है, राजनीतिक सप्थाए, उनकी वालटियर मेम्बरिशप हों तो। उसमे कोई स्रापत्ति नही है, लेकिन कम में कम युनिविस्टी यूनियन स्रोर यूनिविस्टी पालियामेंट की मेम्बरिशप कम्पलसरी होनी चाहिए। सारे विद्यार्थी उसके मेम्बर होगे, तभी वह शिवतशाली बन सकती है। मैं नो यह भी चाहू गा कि उसको स्रिधकार भी होना चाहिए। स्टूडेट्म के बारे में यूनिविस्टी के साथ स्रगर कुछ बातचीत करती हो तो यह यूनियन स्रौर पालियामेंट कर मकती है। उसको बालटरी बना कर, एक शिक्तविहीन सस्था बना कर स्राप स्टूडेट्स को कुचलना चाहते है—इमका मैं सख्त विरोध करता हूं।

SHRI AKBAR ALI KHAN (Andhra Pradesh) Mr Chairman, Sir, I have taken this opportunity with a certain diffidence Some of my very esteemed friends asked me to speak So I am trying to place with all humility and respect my views on this subject. I do not want to hesitate in joining the chorus that has been thanking and congratulating the Education Minister but at the same time, Sir, he owes an explanation to this House and to the country, why this matter was delayed for seven year.

SHRI P N SAPRU (Uttar Pradesh) He does not know it

SHRI AKBAR ALI KHAN: When I say 'he' I mean his Ministry

SHRI P N SAPRU. He came the other day

SHRI AKBAR ALI KHAN: When I say 'he' I mean his Ministry, and in that view of the ma'ter he must explain to the House why the Ministry delayed this matter for seven years

THE MINISTER OF EDUCATION (SHRI M C CHAGLA): Everybody forgot about the Banaras Hindu University

SHRI AKBAR ALI KHAN. Then I am also a little surprised why the sia boys the ex-professors, the exmembers of the executive and other persons, who should be vitally interested in this all-India University, also took no serious note of this matter

PROF M B LAL (Uttar Pradesh) I may point out to you that in one of my speeches I did make a reference to this question.

SHRI AKBAR ALI KHAN. Well. If making a reference is enough, I have nothing to say, but what I feel is that the seriousness which the problems of this all-India University required, with that seriousnessness the people vitally interested in this matter did not give their attention and care

I have also one little thing to suggest, Sir, in having the Committee I wish the Education Parliamentary Minister an**d** the Affairs Minister had a more comprehensive and a more broadbased Select Committee; more than that I will not say.

Now, when we think of this university Sir, the image of that great personality, Pandit Madan. Mohan Malaviya, comes to our mind He was an educationist, a patriot and a great servant of the Indian society and he was second to none in these

qualities, and when we think of this Banaras University today, it is wrong to assume that, when Pandit Madan Mohan Malaviya established this university, he did so with any narrow idea or narrow parochialism. It has been functioning as a national university and the way he planned it and brought into being stand to the credit of that great founder. Sir, I think at least some of the younger generation do not know that Pandit Madan Mohan Malaviya was not only a scholar of Sanskrit and Hindi but he was also a great scholar of Urdu and Persian. In the society in which he grew, I think the contacts he had with Dr. Besant and Akbar Allahabadi had a great influence on him and his ideas, and imbibing these ideas also he founded this University, which represented the composite culture of Indian society of the time.

SHRI P. N. SAPRU: And he never spoke the Hindi which is now spoken by some scholars.

SHRI AKBAR ALI KHAN: Dr. Sapru, these interruptions may deprive me of my time.

The whole question is this, Sir. that in the society in which he grew, he wanted it to assimilate modern thoughts and at the same time he wanted to preserve the best among the ancient things that were there, and in order to combine the ideas of East and West, in order to have the best ideas from all sources and make the Indian society best. he founded this university as a medium through which to achieve his goal, and you will see, Sir, that the doors of this university were open to all castes and religions in the whole of India. It is true that the management was kept, as it was kept in the case of the Aligarh University, in the hands of one community. But that was only a service and this also has been modified by the 1951 Act by which now members of all denominations can take part in the Court, in the Executive Council and in other bodies also. When we come across this problem, I

think we cannot forget Dr. Shrimali who was an old student of Banaras University. He was forced to this painful operation, namely, the suspension of the Act as well as the appointment of the new committee. But I must give him credit that he had chosen the best committee, headed by Dr. Mudaliar.

University

(Amendment) Bill, 1964

SHRI P. N. SAPRU: And the worst report that has ever been published by any committee.

SHRI AKBAR ALI KHAN: Sir, this time should be deducted from my time. I think each one of those persons, I mean so far as their calibre and their educational abilities concerned, was second to none. there may be points, as Dr. says and as Prof. Lal has stated in his note, where we differ and differ strongly from that committee. at the same time. I must say that they applied their minds and they have brought to the notice of the counsome of try some of the features. the darkest spots that were really eating into the very roots of institution.

SHRI G. MURAHARI: An extremely prejudiced report.

SHRI AKBAR ALI KHAN: Maybe. Now, what I have to say in that connection is that this committee was formed Can I not assume that for the last seven years, the Executive committee, nominated the Vice-Chancellor and this Registrar have been working very satisfactorily? I mean, the fact that attention was not drawn to anything gives us the idea probably they were working satisfactorily. Anyhow, now that Parliament is seized of this motion, we have to see that in future this University has all the support and all those facilities which its founder envisaged. We have to see now only to the best interests of this University, irrespective of whether it pleases somebody or whether it does not please somebody. We have in our own humble way tried to approach this problem (Shri Akbar Ali Khan)

783

in that way. Sir. for this purpose in this House Dr. Tara Chand and Dr. Sapru nave suggested certain norms. in this University which was, more or less, envisaged on the lines of the universities of Oxford and Cambridge. what should be the ideals and what should be the effort of the Government and of Parliament to see that this University stands up to ideals? I submit the main thing in every university, especially when we think of an all-India or Central University, should be that there must be a keen desire and a keen atmosphere of knowledge, to for the pursuit liberalise the minds of students, to widen their outlook and at the same time build up character so that this University may produce people who will be an asset to the nation and an asset to the whole world. With that ideal in mind and with all respect and homage which we have paid to Pandit Madan Mohan Malaviaya, we have to see how best we can improve this University.

No doubt, the question of democracomes in. Several points and several other matters have raised. But I think our sure test, our final test, should be what are the circumstances which would encourage this correct academic and intellectual atmosphere in all the colleges and in all the sections of this great University. Having that mind, the first thing that strikes me -and I think that is not only suggestion of the Mudaliar mittee, but most of the Members who have spoken have agreed on point-is that the existing number of colleges and especially the affiliation of colleges other than residential ones, has been responsible for most of the maladies of this University. This is also a general question. But I would like the hon. Minister to see that particularly the students of the eastern U.P. regions, who have no colleges, no convenient places to go to, where they will go, should be provided by the U.P. Government.

SHRI P. N. SAPRU: Gorakhpur is there.

SHRI AKBAR ALI KHAN: not so convenient and they have more colleges. I am those who think that this University function in the best manner possible if it is a residential university and if the number of students is limited and if there is closer contact between the teachers and the taught. These are not there. In order to have all that, you will have to provide other institutions. You will have to provide technical institutions so that the rush to the Banaras University is controlled. They can then go to other places and this University can be made, on the lines of Oxford and Cambridge a real residential versity where there is an atmosphere of education, of research and so on and so forth. That is the main thing that I would like to submit for the consideration of this House and the Government.

Then the other point that is rather important is about the position of the Senate, the Executive Council and the Vice-Chancellor, and or course, the Standing Committee or the Academic Council. These are the important points. So far as Senate is concerned. I am happy....

AN HON. MEMBER. You the Court.

SHRI AKBAR ALI KHAN: Yes. the Court.

PROF. M. B. LAL: The Senate is called the Academic Council.

SHRI AKBAR ALI KHAN: I am talking of the Court and I am glad that its composition has been very much widened and the number of representatives of the old boys, of the registered graduates, has been increased. The representation for educationists has also been widened and a larger. number of people can come in I think about eighty, representing variety of elements, and the nominated element has been reduced least. These are all welcome features and I think that these satisfy the democratic urges on the one hand and also keep up the standard as the educationists, professors and teachers will have a predominant say. Dr Tara Chand was expressing a feeling that the representation of academic people is less than what it should be. But I think on the whole, taking the measure as a whole, for the time being I am satisfied with the present composition of the Court.

As for the Executive Council also I am glad it has got all the necessary powers and the work of implementation and execution is entrusted, quite correctly, to the Executive Council. In those matters where the Vice-Chancellor has been given certain powers, they are subject finally to the Executive Council and in a way subject to the Court.

Now, the position of the Vice-Chancellor is an important one, and I feel and I respectfully submit that if there is a good Vice-Chancellor the atmosphere is entirely different. If the Vice-Chancellor is not as one would like to have, then the position is different. So the main problem of the future of the University will turn on your correct selection of the Vice-Chancellor. I am glad that there also the Education Minister has agreed that for his selection two representatives will be from the Court.

I do not mind it if you want to have it also by means of the single transferable vote or by a simple majority but two from the Court and one, the Visitor, these three will select one and he will be finally accepted by all concerned.

MR. CHAIRMAN: You have taken fifteen minutes.

SHRI AKBAR ALI KHAN: May I take two or three more minutes, Sir?

MR. CHAIRMAN: Yes.

SHRI AKBAR ALI KHAN: Now I feel, when you have selected the Vice-Chancellor, that the power that you give to him should not be fettered, he should have greater responsibility and power. I also agree there-the power of suspension of some of the staff members that has been given to him the power of selection and the power to keep discipline, although it is extraordinary that these powers have been given to him. It has also been suggested that he can delegate them to some senior people. word 'person' is troubling somebody and I would like the Education Minister to see whether instead of any 'person' they could put in there 'any senior teacher' or 'any officer' of the University. I also agree that you do not re-elect him, you have made him ineligible for the next election. But so long as he is there give him all power so that in case of any necessity he may use it and I am sure that when you select a right person, he will very sparingly use it or he will not use it.

Now, so far as the controversy about the Vice-Chancellor and Registrar is concerned, in the Bill it has been suggested that they should be made to retire. On principle I do not agree with it; let us not establish a precedent in Parliamentary legislation of taking up the work of Executive and administrative authorities on our shoulders. I feel that is a wrong thing to do and in this Bill we should not have that provision. But at the same time with all humility I would appeal to the Vice-Chancellor and the Registrar, both of whom I do not know personally before this new Act comes into force, it is up to them, in the interests of the University, when there is controversy about them, they should themselves retire and they should leave the University.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): If you have known them, you would have supported the move of the Select Committee. That is the difficulty.

SHRI AKBAR ALI KHAN: I want to gain the object of the Select Committee without infringing the conventions and at the same time I want to have these two people out of it, but gracefully. I would appeal, on the understanding that the Education Minister, as an able advocate, will try to convince them and try to get them out without much fuss. If necessary, let them be given their pay; I do not grudge the amount.

SHRI G. MURAHARI: Sometimes they are not so graceful.

SHRI AKBAR ALI KHAN: I think now the ingenuity of the Education Minister is on test in getting both these people out gracefully.

Regarding the students' union, I do not agree with the provision here. I think the union membership should be made compulsory. When you are giving such powers to the Vice-Chancellor and to the other bodies, then you should give a fair chance to the students also. They must have a right and it must be compulsory. know much better than we do, Sir. If there is no compulsion there will be no union at all. Whatever may be the democratic things about which my friends, Dr. Sapru, Dr. Prasad and others, have said, from the students' point of view, I do feel that the students' union membership should be compulsory and as we want the University to prosper, let our young people also get themselves trained so that they become useful citizens and I do feel that this University will fulfil the purpose which its founder had envisaged. As regards the name and other things, I will speak at a later stage.

SHRIMATI SHAKUNTALA PARA-NJPYE (Nominated): Sir, I do not want to speak about the points that have already been discussed from both sides of the House. But I shall make a very brief reference to some of them.

As regards the Vice-Chancellor and the Registrar, a lot of heat has been created in this House. But I do agree with the two Professors, Prof. Mukut Behari Lal and Prof. Wadia, that it would be unjust and humiliating to make them retire compulsorily. It would be a wrong move on the part of the authority. I think everybody, even a person who has committed the seven deadly sins, has a right to defend himself and these two people, the Vice-Chancellor and the Registrar

SHRI M. P. SHUKLA (Uttar Pradesh): This is the very Ordinance on which the Bill has come before the House. People have been removed by legislation, by an Act of Parliament, in this way.

SHRIMATI SHAKUNTALA PARA-NJPYE: But I think they should be given a chance of defence, and as has been suggested by two or three Members, if their sins of commission and omission have been so grave, they could be charge-sheeted and then removed, as you say, according to legal and judicial methods.

Now, as regards the powers that have been conferred on the Vice-Chancellor also, I feel very strongly; been given has powers कर्तुम'' ''कतंमकतंन्यथा .He has been given autocratic powers. I am sorry, in the different motions that have been brought before the House, there is a trend to give these autocratic powers. When the Gold Control Bill was being discussed the Gold Controller was also given these autocratic and over-riding powers. In this Bill, similarly, the Vice-Chancellor is proposed to be given the same powers. I think they are very much over-riding; these powers should go back to the Academic Council.

I am not going to speak at the moment about the other points. But I want to speak today about what I think to be the root cause of student indiscipline. The youth today, as you know perhaps better than I do, is bored and frustrated, and it is the empty minds of the students that have become so many devil's workshops. If we could provide some kind of parttime employment to our students, some of them, I feel sure, would be most happy to have some extra money to

spend We all admire the slogan 'earn and learn', and praise the American students who even do dish-washing in order to earn a few dollars to have extra pocket money or to earn their education I feel that our universities and the University Grants Commission also could think more on these lines of earning and learning by throwing open some avenues of earning to the students They can find out what avenues of employment can be provided to our students. Both in the West and in the East, we hear about the constructive part that students take in the development of their own countries In our own country also, I am glad to say there are a few people who have been working on these lines In mv State of Maharashtra, the late Karmavır Bhau Rao Patıl and Ryot Sikshan Sansthan is renowned for inculcating an attitude of self-help I have seen it work at close quarters and have marvelled at the students who have worked even in quarries to get the stones to construct buildings for their own colleges and hostels have visited their hostels and have seen with my own eyes how the students do everything from A to Z They even grind grain to make their own flour or atta and they do their own cooking and washing and attend the colleges; they work and study hard Some of them have even passed out as science graduates. I think we can emulate that line of action and benefit thereby In the Spicer's College in Poona, a college which is run by some American Missionaries, the students who cannot afford to pay their own fee are given opportunities work They have their own backery, their own tailoring department, where these students can work and pay for their education. The Banaras Hindu University, it has been said, was intended to be a residential University but today it is short of accommodation and I wonder why the students should not be asked to construct their own buildings They should certainly be paid for it, and I am not suggesting that it should be done on the basis of shramdan. We hear a lot about sharamdan I have

nothing against it but what I am suggesting is श्रमार्जन That the habit of earning by working should be inculcated in our young boys and girls. I would like to see this habit of work taking root amongst our youth and in the present context of emergency and food shortage all round, Sir, I feel this is an opportune moment to start activities on these lines. A youth guidance and employment services should be established for the undergraduates and plenty of part-time work can be provided once we start thinking about When we are short of funds, I know and everybody knows. approach big business-folk for donations Now, I feel we can approach them also to ask them to part-time and piecemeal work for our under-graduates It can be done and if we seek their help I know some progressive business people will come forward During the hours, Sir, in big cities in the shops and restaurants, they are short service and we can then enlist a fe students who would like to help, who would like to take on this work on an We hourly wages basis will, course, have to well screen these students and the teachers can give a helping hand in this respect It will bring the students nearer to the teach ers and re-establish strengthen or that bond between the students teachers, a bond which is moment becoming very very slender. During vacation times, as we all know, the students have plenty of time on their hands and during that time they could participate in building activities and go into the rural or industrial areas, teach the masses and even work in the fields When I was in Europe two years ago, I lived in a students hostel in Amsterdam, a hostel which was run as a hotel during the summer vacation entirely by th_{e} students themselves Right from cleaning the rooms to serving at tables, the students did everything. Our student hostels which lie supremely vacant and are an open invitation to rats and bats can be worked on similar lines and provide lodging and boarding for

(Shrimati Shakuntala Paranjpe.) visitors. As you know, accommodation is very scarce all over the country and these hostels in vacation time can help fill the gap partially at least The University Grants Commission, I know is very much concerned about poor students who have no place where they can conduct their studies and is out to provide them with such accommodation. At the same time, I would like them to exercise their mind and try to provide part-time and vacationtime employment for the students. In the hostels where the students are better off and can pay for their boarding and lodging they should be asked to do some kind of work. Washing one's own clothes, cleaning one's own room etc., should be made obligatory. Manual work will be a practical lesson in dignity of labour and I do not see why canteens in colleges or hostels cannot be run by students themselves If the washing is to be done by the students they will automatically learn to be very tidy and clean and considerate. A number of foreign students, as we all know, Sir, are coming to India and a greater number of our students are going abroad. If these foreign students could help our students to undertake some such constructive schemes, it will be a grand example of international youth Youth conferences operation. seminars alone seldom establish that close human contact as this sort of schemes would do. The International Voluntary Work Camps have done some remarkable work along these lines. I wanted to read a few things but as the time is short, I would confine myself to one or two items. The first is this:

"The first 'modern' workcamp was held near Verdun, France, in 1920, when young people from France, Germany and other nations helped rebuild war-ravaged farms."

Now, that is, Sir, what our young people should do in Rajasthan and Punjab. I will not read out the whole thing exhaustively but I will give another example.

"A good example of the kind of project undertaken is the camp that was held a few summers ago at B itzingen, a small picturesque village perched high in the Swiss Alps. Every summer for decades, perhaps centuries, the people of Blitzingen have carried their cows' milk down miles of twisting road once or twice a day from their summer pastures perched 1,200 feet above the village

As mechanization became spread in Swiss dairies. Blitzingens could no longer compete: the young people of the village began to move away and Blitzingen seemed doomed to wither and die. Then 20 young workcampers representing nations and races came to help. For about a month they worked side by side with the villagers who had remained and laid a plastic pipe down the mountainside. Now the milk comes down from the summer pasture in six minutes (instead of three hours) and Blitzengen encouraged is beginning to revive."

I know my time is short but I would like to say that these camps have helped to build schools, dig wells and build surface roads in African countries. This organisation I mentioned is a voluntary organisation but we work out schemes on similar lines and provide some paying employment for our undergraduates. If we could do this, we could do away what is disturbing us, student indiscipline. It will also help to model their character because youth is full of energy and it just needs proper guidance and opporprogressive teachers Some would be the right persons to take such schemes in hand and our enthusiastic Education Minister and the University Grants Commission will, I hope, give my suggestions full consideration and find them worthwhile. Thank you, Sir.

SHRI G. S. PATHAK (Uttar Pradesh): Mr. Chairman, I would support this Bill generally but there are some provisions in this Bill to which I take strong objection and one of them has caused me alarm and not a little unhappiness. I shall immediately come to that provision. Now, at one stroke, the Parliament would dismiss two officers without giving them an opportu-

nity of showing cause why their services are being dispensed with. This provision contained in clause 23(4) is a provision which raises questions of high principle. I do not know the Registrar, I do not even know his name and I do not know what he has or has not done which deserves this treatment but I am confining myself broadly to a question of principle, and whether an officer is guilty of misconduct and for that reason is liable to dismissal is a matter for which procedures are laid down in all the institutions which employ officers. Those procedures secure justice to the persons In case the procedures concerned. are not followed or justice is not done aggrieved party can resort to courts. In the case of this very institution there have been several cases which went to the courts. In one case the Supreme Court quashed the Resolution of the Executive Council and upheld the case of the teachers. Now all this goes by the board. The officer is denied the opportunity to a fair trial. He is denied the opportunity if he is aggrieved to go to a court and Parliament dismisses these officers straightway. Now this is a matter relating to the citizens' liberties. Whether the service should be terminated before expiry of the term stipulated is a matter of private dispute between the officer and the University. Will Parliament or should Parliament take it upon itself to decide private disputes and shut the door of the courts to persons who may feel aggrieved by the action of the employers? That is the important question which is involved in the present case. If this clause is passed into a section and becomes a part of the Act, it will set a precedent which will be fraught with serious consequences. And Parliament using this precedent will employ its powers in similar cases or in other cases where much more serious consequences might be involved. Now in no democratic country a Parliament or a legislature passes such laws today. This clause has got a family likeness to what were known as Bills of Attainder and Bills Such Bills of Pains and Penalties. used to be passed at one time in the

United Kingdom but even there the person who was attained was given the opportunity by Parliament to defend himself, to produce witnesses in his defence and Parliament used to try him as the High Court of Parliament. In England never has such a law been passed without Parliament assuming the role of the High Court and since the 18th century no such law has ever been passed in England. That practice has fallen into desurtude.

Now, take the case of America. will take only one case. Around the year 1946 three employees of the Government were charged with un-American or subversive activities. An Appropriation Bill was before legislature and a provision was made that they should not be given their salaries because of their subversive a titude or subversive activities. Now this case went to the Supreme Court and the question arose whether was open to the legislature to pass such a law. Now, Sir, in the United States Constitution there is a provision against passing of Bills Attainders but it does not affect the present question on principle. Supreme Court held that the action of the legislature amounted to dismissal of those three employees. was also held that it amounted punishment without trial. I will read just a few lines from the Judgment. This is what the Supreme Court said:

"Those who wrote our Constitution well knew the danger inherent in special legislative Acts which take away the life, liberty or property of particular named persons because the legislature thinks them punishment. They intended to safeguard the people of this country from punishment without trial by duly constituted courts".

SHRI P. N. SAPRU: Whose opinion 13 it?

SHRI G. S. PATHAK: This is in Lovett's case; I will tell you later because I have got very little time.

[Shri G. S. Pathak.]

Now, Sir, foreign jurists refer to the ideologies which we follow in India and it is important to note in this connection that a jurist of the eminence of Mr. Douglas, Judge of the Supreme Court of America, while delivering the Tagore Law Lectures in Calcutta said this on this subject:

The Right to a Fair Trial

A civilised system of law is as much concerned with the means employed to bring people to justice as it is with the ends themselves. The first principle of Anglo-American justice is that the ends do not justify the means. That is indeed basic to the conception of due processes in the procedural sense. This is common meeting ground for East and West as Gandni once wrote: 'The means may be likened to a seed, the end to a tree and there is just the same inviolable connection between the means and ends as there is between the seed and the tree.'."

Now how would it be liked or how would such an example as we are going to set if this Bill is passed into law, affect the views of those who hold us in the highest esteem? I am speaking juridically. What are the standards which our Parliament is following? Is it not a dangerous thing that we cast aside, that we throw to the winds, principles of freedom, principles of liberty, principles of iustice and

SHRI CHANDRA SHEKHAR: What happened at the time of the Railway strike when this Parliament ruled that workers should be suspended without trial and you supported it?

SHRI DAHYABHAI V. PATEL: What about the 17th amendment?

SHRI CHANDRA SHEKHAR: Perhaps our prestige was not lowered at that time because it was the small workers who were involved.

SHRI P. N. SAPRU: Two wrongs do not make a right.

MR. CHAIRMAN: You are dealing with a very vital point, it seems.

SHRI G. S. PATHAK: Permit me to ignore these interruptions for two reasons; one because I do not find any relevancy in these interruptions and secondly this is not the time to remind me of some past legislation.

Now, I am talking about this principle and I say that Parliament should not decide any dispute of this nature. It is a dispute where a certain person should be dismissed before the expiry of his term of service. If the matter goes to a court, or if the procedures are adopted, which procedures are laid down in the statutes, these people will have justice and if those procedures are denied, the court will protect them. Now, such a law which would deny to the citizen these liberties should not be passed by our Parliament. I would not talk about the principle of natural justice because it is well known to all the Members here. If anything is done by which this principle is denied, then that action itself is bad. Now, under cover of Parliamentary legislation you denying liberties to the citizens and there is no civilised country, where democratic processes are employed, where such a law is passed. And we will be the first to mark a departure from the civilised procedure, to mark a departure from the traditions of Parliaments in democracies.

MR. CHAIRMAN: Excuse me for interrupting. How long would you take?

SHRI G. S. PATHAK: Ten minutes.

MR CHAIRMAN: I am afraid I would not detain the House for ten minutes. Then you will have to continue in the afternoon. You may con-

tinue in the afternoon. The House stands adjourned till 2.30.

The House adjourned for lunch at two minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI G. S. PATHAK: Madam Deputy Chairman, if clause 23(4) is passed into law, we will be achieving the supposed end, that is, the removal of two officers, by employing unfair and unjust means. We will be condemning people without hearing them and such a legislation will be a blot on the Statute Book.

SHRI AKBAR ALI KHAN: Are we competent under the Constitution?

SHRI G. S. PATHAK: Well, I shall leave alone the question of the constitutionality of such a provision, because to put it at the lowest, I have grave doubts about the constitutionality of a provision like this. I am leaving that question apart for the moment.

Now, one word about the name of the University. It is an institution of national importance. It belongs to the entire nation. It is high time that names like Hindu and Muslim in connection with national institutions were dropped. The idea that a particular national institution is either a Hindu institution or a Muslim institution of a Christian institution must be banished from our minds today. No two universities are alike. There are special characteristics belonging to universities, but if it is at all necessary to convey the distinctive features of particular universities there are 'Hindu' and 'Musmeans available. lim' are names which cannot be allowed to serve that purpose. Pandit Madan Mohan Malaviya was the founder of this University and he followed certain ideals. Those ideals reflected in some of the features of

this University and it would be very desirable that the name of Pandit Madan Mohan Malaviya be associated with this University and the name 'Hindu' be dropped. One method of altering the name is to adopt it as 'Madan Mohan Malaviya Banaras University'. Some friends suggest that the word 'Banaras' is not necessary, as it is an incorrect name for Varanasi. Whatever that may be, the word 'Hindu' should be dropped and 'Madan Mohan Malaviya Banaras University' should be adopted or some suitable name containing the name of Pandit Madan Mohan Malaviya.

University

(Amendment) Bill, 1964

Now, Madam, there are some provisions, about which I wanted to speak. About the discipline of students. was connected with the Allahabad University for a number of years. I am connected with some other Universities too and I can say from some experience that one reason which is responsible for indiscipline in universities is the introduction of political elements among the student community. You cannot make the university a cockpit for politicians. If some politicians use students for their purposes, other politicians use them for their own purposes and so on and so forth. It is not right that more than a few teachers should aspire to be politicians or should aspire for seats in the Legislatures. When I was on the Executive Council of one of the Universities, I enquired from one teacher who wanted to enter the Legislature: How you finish the course? He said. generally finish the course in month of November." Now, it appears that there is a tendency among teachers to become politicians at the sacrifice of teaching, not to say of research. The students are not fully occupied and the result is indiscipline. In some countries, apart from their studies in the university, the students' time is occupied otherwise. They go to farms. They do other national work and in this manner if we apply our mind critically to the present situation, we can devise means by which student indiscipline can be re[Shri G. S. Pathak.]
moved. In this matter it is both the
teachers and students who will have
to be corrected.

Madam, for some time past there had been a deterioration in the affairs of the University. Certain matters had reached the courts too often. Things were happening which did not enhance the reputation of this University and it was right and proper that Government should have intervened by the introduction of this Bill. I join my humble voice in congratulating the Education Minister, who has devoted his attention and thought worthy of the cause and who has taken great pains in preparing this Bill and sponsoring it. There are other features of this Bill on which I wanted to make some observations, but I feel that my time is over. I thank you.

THE DEPUTY CHAIRMAN: There are seventeen more to speak. So, I think, you will be restrained so far a_{ϵ} time is concerned. Prof. Wadia.

PROF. A. R. WADIA (Nominated): Madam Deputy Chairman, I shall have to crave your indulgence from the very beginning as I have to speak in various capacities. I have been put in the dock and I shall have to reply to it at some length. I should have time

THE DEPUTY CHAIRMAN: You can do it in fifteen minutes.

WADIA: Impossible PROF. A. R. to speak in fifteen minutes. I might as well sit down. Madam, I think there has been perfect unanimity in this House on one point and that is in congratulating the Education Minister on having brought forward this. Bill. More than anyone else I am happy because it will see an end to a thankless task that we have been shouldering for the last seven years. I have been pressing the Education Minister to bring forward this Bill as quickly as possible and I was pestering his predecessor also, but for certain reasons which I cannot mention nothing was done. Anyway my friend, Mr. Akbar Ali Khan, raised the question as to why there had been this long

delay of seven years. It was not due to the Executive Council of the Banaras Hindu University. We sent our report as far back as 1961, and if in spite of that there has been delay, it is not our fault. I do not know whose fault it is, but I am glad that the present Education Minister has brought forward this Bill.

SHRI AKBAR ALI KHAN: It is somebody's fault.

PROF. A. R. WADIA: You ask me privately. There are certain things which cannot be said on the floor of the House. Unfortunately I missed the pleasure of listening to some of the speeches because I had an engagement outside Delhi, but I am glad that I had the pleasure of listening to my distinguished friend, Mr. Arjun Arora. I listened to him with great admiration, and I began to wonder why the Government had missed the chance of nominating him as a member of the Executive Council instead of my own humble self. I know what he will have done. He would have supported every member who has been condemned by the Mudaliar Committee Report. He would have insisted on the immediate dismissal of the then Chancellor and the then Registrar. Whether he would have carried his colleagues with him I do not know, because, intelligent as Mr. Arora is, his colleagues were not less intelligent, considering that one of them was a retired Chief Justice of the Supreme Court of India, another was an ex-Mayor of Calcutta and an ex-Minister of West Bengal and an ex-High Commissioner for India in East Pakistan. There was another gentlen'an who used to occupy this seat for a number of years, who had been a leading figure in the public life India for half a century. There was that wonderful organiser who transformed the desert of Pilani into a wonderful educational institution. There was the only lady Vice-Chancellor on our Council. With all these people, whether Mr. Arora could have succeeded in getting his views through I do not know. Anyway I was not [10 NOV. 1965]

willing to refer to the Mudaliar Commuttee Report because it serves as a red rag to a bull to many Members I say this much that the Mudaliar Committee Report was not very temperate in its language. It could have certainly been better drafted I shall also admit that it was not correct in all the facts that it stated I think greater care should have been taken about the accuracy of the facts stated by such an important Committee Bu when all is said and done, by and large the Mudaliar Committee did succeed in bringing out the fact there was something wrong in the State of Denmark and it required The Government had to looking into uspend the Act and appointed an Exc cutive Council which was expected to function only for a few months iact when I accepted the responsibinty, I was certain that it would oe only for six months but it has gone on unfortunately for seven years

We started our work under a heavy cloud When we went to the Banaras Hindu University, we had a very cold reception from the members of the staff, because they were all smarting under the strictures of the Mudaliar Committee Report But I am happy to say that we had very frank discussions with the students. I agree with one sentence which Mr Arora spoke He did not blame the students, and in an unguarded moment he said that there was teacher indiscipline That was the root of the evil students were not to blame, but the students were sought out by teachers, and it came out when some time later a student became friendly with me—he was a leader in fact-and told me that they had always been instigated by certain members of the staff to create difficulty and trouble What was the result of The Vice-Chancellor was kept out He was not allowed of the campus to enter the campus The Registrar was imprisoned in his house Pro-Vice-Chancellor was imprisoned in his house. We had to hold the meetings outside the campus. What

were we to do? Should we sit tight with folded hands? We had to ask for police protection, and as soon as police protection came to us we were able to master the situation and carry on our work with a certain amount of responsibility and peace I particularly suffered under one handicap, and that handicap was that I was mistaken to be a member of the Mudaliar Committee, but by some mistake and a very lucky mistake the invitation had gone to my cousin, but the impression persisted both among the teachers and the students that I was the member of the Mudaliar Committee who was also on the Executive Council, and it took some months for them to find out that we were two different individuals

Now the root of the evil is power politics Power politics came into existence after the principle of election came to be introduced into our universities I have had some bitter experience of it Bombay University also suffered some years ago, maybe 20 or 25 years ago, from this evil. There were two power blocs competing for power, and I asked an important member of one bloc "Why are you wasting your time in this game of power politics?" His answer was "If we do not govern, we shall be govern-That is the policy behind all power politics When I came to be associated with Agra University, I found that the machine of power politics had been completed to perfection. Nobody could get anything out of the university unless he joined the particular power bloc Whips used to be issued as to how votes were to be cast even for the smaller committees Nobody could get an examinership, nobody could get a membership of the Board of Studies or Faculty or anything whatever; even the Vice-Chancellor had to be their man They had completed their machinery to such perfection The same attempt was made in the Banaras Hindu Univer-But in the Banaras Hindu University the parties did not succeed so fully because the Vice-Chancellors [Prof. A. R. Wadia.] happened to be very eminent men and very luckily for the university there used to be independent members like my friend Prof. M. B. Lal. That was the reason why these politicians did not completely succeed in Banaras.

Madam Deputy Chairman, what was the procedure to be followed according to the Act of 1958? I may tell you that the Bill went to the Joint Select Committee and it came out of the Joint Select Committee not in a better but in a much worse form than the present Bill. It was laid there that the Executive should consider who were undesirable to continue in the service of the uni-There was no vendetta as versity. was urged by Mr. Arora. It was a duty laid down by the Act which was passed by this House and by the Lok Sabha and approved by the President. This responsibility was thrust on us to find out who were the people who should not continue in the university. The Joint Select Committee was extremely suspicious of the powers of the Executive Council. Therefore. they laid down that recommendations made by the Executive Council should first of all go to the Solicitor General and the Solicitor General should into the case, and if he finds that there is a prima facie case against the persons who were condemned by us, then he should send all the recommendations to a Screening Committee. The presided Screening Committee was over by one of the most eminent lawyers, a man of integrity and international reputation as a jurist. He had two very senior, very eminent Vice-Chancellors as his colleagues. They had to scrutinise the recommendations. If they found that our recommendations were correct, they would have to send them back to the Executive Council, and that is what I did not like. The Executive Council had to pass judgment as to what punishment should be given to these people. I think that was a very bad principle. The assessors also became the judges which is an anamolous position. I wonder how it escaped the scrutiny of the members of the Joint Select Committee at that time. The result was that only in one case the Screening Committee agreed with us by a majority of two to one. But in every one of the other cases they agreed with us unanimously. We acted under the powers given by the Act. This Act definitely says:

"To forward the recommendations of the Executive Council, and the Executive Council shall take such action thereon as they may think fit, provided that before taking any such action against the person concerned, the Executive Council shall give him a reasonable opportunity of being heard."

Now that is where the difficulty arose. What is meant by "reasonable opportunity of being heard"?

We were advised by my colleague, Mr Patanjali Sastri, the retired Chief Justice, as well as by our legal adviser that the Executive Council was an administrative body. It was not a judicial body and, therefore, it could function as an administrative body. Unfortunately, the High Courts took a different view. They said that the Executive body was also a quasi-judibody and, therefore, should have proceeded under the four corners of the legal procedure. That is where we lost. We won in some cases but we lost in some cases. . We never lost on the merits of the case. We always lost on the ground of some technical defect, that we did not do this or do that, and as a result of it some members have been reinstated. We have bowed down to the judicial judgment. We have not shown any rancour, any vendetta, any vengeance. We granted the reinstated teachers full scope to work. In fact I may mention as evidence of our good faith one of the very professors who been reinstated against our will has been recommended by us for a higher salary even beyond the maximum that he has attained. It shows our good faith. We did not want this evil atmosphere to continue all along.

we let them work. We encouraged them. We will do what we can for them. There is no vendetta. There is no vengeance. Now the University is in a very peaceful atmosphere.

My learned friend, Prof. Prasad, said that the University has been deteriorating during the last years. He did not care to explain what this deterioration consisted in. the University deteriorating because there were no further strikes of students and honest students were not dragged out of the class rooms? Was the University deteriorating because all teachers were allowed to work in peace, and they have been working in They have produced excelpeace? lent work which has been appreciated not merely in India but all over the Our Professors, even Lecturers, have been invited by American Universities, by European Universities, by English Universities. Is it deterioration? What exactly deterioration means I do not know. Evidently we are using the word in some different conflicting senses.

Now, Madam, I was hauled up for venturing to write a minute of dissent even though I was the Chairman of the Joint Select Committee. I beg to submit, Madam, that the Chairman does not forfeit his right as a Member of this House to express his opinion especially when he finds that certain recommendations are entirely illegal, entirely unconstitutional, entirely immoral, and that has been sufficiently pointed out by Mr. Pathak, by Dr. Sapru and by all persons who can think dispassionately about it. That is why I appended a minute of dissent. Of course, that is a very peculiar position that Chairman, by convention, is not expected to give a minute of dissent. But I can speak against the recommendations of the Joint Select Committee in this House. I can send amendments entirely contradicting the recommendations of the Joint Select Committee. If I get al! this right, why should I not express my views through a minute of dissent, especially because I did not want my

views merely to reach my colleagues in this House, I wanted my views to reach the Members of the Lok Sabha which I could do only through minute of dissent? I am not ashamed of it; I am proud of it. I took an oath of loyalty to the Constitution. At this age I cannot change my political convictions just as I can easily change my coat. I would stick to my conviction, and the conviction is that moral requirements are fulfilled according to article 311. It clearly protects all members of public services in the Central Government and State Governments. Of course, there is no to Vice-Chancellors reference But Registrars. please remember that the expenses of the Banaras Hindu University to the last pie come out of the University Grants Commission funds and these funds come from the Government. Therefore, I submit that if not in letter, at least in spirit, the Vice-Chancellor and the Registrar and the other officers are entitled to be protected against this summary dis-Simply because some people do not like them, should they be dismissed outright?

Now, I used a word in my minute, that this amendment was placed before the Joint Select Committee the spur of the moment. In spite of my learned friend, Prof. Prasad. stick to my statement. $M_{\mathbf{v}}$ hon. friend, who moved the amendment, for whom I used to have a great respect, spoke to me four days before that that in his opinion the Registrar should go. He was perfectly welcome to have his opinion. If this was his conviction he should have sent a written notice of that amendment to the office so that it could have been distributed in time to all the Members, but he did not do it. It was a matter of practical tactics. They thought that by suddenly springing it up on the floor of the House, they would be able to create confusion. And I know that some people were confused and it was carried by a very narrow majority. Two Members drew my attention to the fact that they had voted for the [Prof. A. R. Wadia.]

amendment by mistake. One of them wrote a letter to me, and I told him very frankly that it was not open to me as Chairman to have the question reopened. It could be done on the floor of the House. It was for the Government to defend the honour of the House, but I would not let the question to be reopened. So on the second day Dr. Prasad interpreted it as having been confirmed. Nothing of that sort. On the second day I just read the letter. I said, "I regret I cannot allow the question to be reopened". That was not the first day. It was the second day. On the second day, by a majority . . .

PROF. B. N. PRASAD: Was it not done more than once on the first day?

PROF. A. R. WADIA: Not on the second day . . . (Interruption by Prof B. N. Prasad) I do not vield. I am on my legs. Even so the majority was only one or two and my friends here say this is an opinion of the Joint Select Committee. What about the minority, a very minority almost as big as the majority?

What about the rights of those 3 P.M. people? Should not the Chairman safeguard their rights? That is the reason why I appended the minute of dissent. Mr. Chandra Shekhar was almost lyrical—I did not hear his speech or his interventionin his denunciation of me because 1 had not resigned. I certainly would not resign to please him because I was nominated as Chairman by the Chairman of the Rajya Sabha. If he had asked me to resign, I would have gladly done so, not once but a hundred times in order to preserve my own independence of judgment and of leading the House in the right direction. Now I will say that I have very strong grounds on which to oppose this particular summary dismissal of the Vice-Chancellor and the Registrar. I consider it to be monstrous. I consider it to be entirely against all principles of natural justice. sider it to be against the Constitution which guarantees certain fundamental rights to the humblest citizen of the State. In this connection may I quote one or two judgments? In Ram . Prasad's case Justice B. K. Mukherjea

"It is impossible to conceive of a worse form of discrimination than the one which differentiates a particular individual from all his fellow subjects and visits him with a disability which is not imposed upon anybody else and against which even the right of complaint is taken away."

My own colleague Justice Patanjali Sastri in a similar judgment said:

"Legislation based upon mismanagement or other misconduct as a differentia and made applicable to a specified individual or corporate body is not far removed from the notorious Parliamentary procedure formerly employed in Britain of punishing individual delinquents by passing bills of attainder and should not, I think, receive judicial encouragement."

In another judgment, he said:

"I took the view that legislation directed against a particular named person or corporation was obviously discriminatory and could not constitutionally be justified even if such legislation regulated in some benefit to the public (because) in a system of Government by political parties. I was apprehensive of the danger special enactments inherent in which deprives particular named persons of their liberty or property because the legislature thinks them guilty of misconduct.... My apprehensions have come true."

Now if you ask me on merits, why I thought that the Registrar and the Vice-Chancelfor should not be so summarily dismissed, my reasons are obvious. I have seen the certificates given by most eminent people to the Registrar, beginning from a person whose name I am precluded from mentioning on the floor of this House

but his word carries weight all over the world. It may be very beconvenient for some Members to hear that he has a good opinion of the Registrar whom they want to condemn unheard. I will not mention his name. comes Dr. Amarnath Jha, an eminent Vice-Chancellor from U.P Then comes an eminent saintly man like Acharya Narendra Deva. There was a gentleman from Orissa, a very eminent biologist and educationist-Dr. Then there is the very hard-Parija. boiled statesman, Dr. C. P. Ramaswamý Ayyar. I have seen with my own eyes the testimonials that they have given. Am I expected to be blind to these certificates? Even assuming that I am blind, even assuming that I do not care for these certificates, am I not to trust my own judgment and my own eyes because for the last seven years I have worked with this gentleman and I know how he was harassed by the friends of these people? He was previously imprisoned in his house. He has been harassed in every possible way. We have been greatly helped by his work. When some years ago he was offered a higher post, we requested him unani. mously that he should not leave the Banaras Hindu University and now we are, expected to kick him out just to please some people who happen to be Members of Parliament. Why do not they have the courage to chargesheet him? I can very easily mention the reason because they will not suc-They have not got even the broken leg of a stool to stand on. They know, if they charge-sheet him, they will not succeed. It is very easy to pass ex parte judgment. It is very difficult when another side I was very much surprispresented. ed and even shocked by what Mr. Akbar Ali Khan said this morning. I expected him to take a judicial atti-Instead of that, he tried to tude. temperise by trying to please both sides and pleasing none, taking granted that the Registrar is guilty and therefore he should resign, should not be dismissed, taking the odium from off the heads of the Members of Parliament. That is not justice.

It may be good advocacy but it is not justice.

Now I hope you will forgive me for being a little frivolous but I am perfectly certain that all of you would laugh at me if I took a hammer to crush an ant but this is exactly what my friends are doing. They want to use the sledge-hammer of legislation to crush a single individual without g ving him a chance to rebut. If he is guilty, punish him, I do not care a two pence for it. By all means punish him but give him a chance to defend himself. Even a murderer is given a chance to defend himself and is a Registrar worse than a murderer? Is he worse than a criminal? It passes my comprehension how responsible Members, fired by the spirit of partisanship, forget the elementary principles of law. I have very great respect for my friend, Mr. Ruthna-I have known him for a swamy. number of years. He was the Principal of a Law College. I am sure the one fundamental principle that he must have taught his students was the fundamental principle of English law. I also happen to be a Barrister, although I may have been a briefless Barrister but I learnt law and I learnt this that every man is presumed to be innocent till he is proved guilty. That fundamental principle English law. He has forgotten that and he wants the Registrar to be dis-(Interruptions). missed ..

SHRI M. RUTHNASWAMY (Madras): I did not want the Registrar to be dismissed by Parliament. I wanted the Minister of Education to take action against him.

PROF. A. R. WADIA: Even a legislature cannot do a wrong especially unde₁ a written Constitution.

PROF. M. B. LAL: He had explained his position . . .

SHRI M. RUTHNASWAMY: You may read my speech.

THE DEPUTY CHAIRMAN: You wanted half an hour and I have given you half an hour.

PROF. A. R. WADIA: I will take a few minutes more. I remember one great lesson that I learnt fifty years ago in Germany. I was visiting the Palace of Potsdam. It was a long time ago. It is not a big building, but it is a very beautiful building and it has got very beautiful gardens. Now noticed that the beauty of the gardens was being spoiled by a very ugly windmill and I was wondering how that windmill was allowed to continue there. Then I asked the reason for it and I was told that that windmill had belonged to a miller, that when Frederick the Great built this Potsdam Palace, he wanted to acquire that windmill also but that the miller had refused to give it to him. And when Frederick the Great threatened to use force to acquire the same, the miller replied, "Your Majesty, you cannot do it so long as there are law courts in Berlin." Now this is what I learnt at an impressionable age and I have not forgotten it, and even if I were to go there again in my old age, I think I would be impressed by that answer, because it brings home the fact that law is a sacred thing. We entrust our liberties to the judiciary and we expect the judiciary to respect our rights, and that was a great lesson which I learnt.

I shall just refer to one or two points which were raised by Mr. Arora. He complained that we, the members of the Executive Committee, very discriminatory against persons of Utrar Pradesh. It is not so. I beg to point out what the Mudaliar Commitout, pointed namely, Malaviyaji collected money from all over India, all in the name of India. not in the name of Uttar Pradesh, and that it was a mere accident that th Banaras University was'in Uttar Pradesh. Therefore, the Banaras Hindu University is an Indian university, a national university, more than any other university, except perhaps the Aligarh University. It is being maintained even now by the University Grants Commission, and as a member

of the University Grants Commission 1 may tell you that the Banaras University is the costliest university; it costs us one crore of rupees per year; no other university costs so much. And yet, are we expected to agree to a position that that money should go for the benefit of the people of U.P. only? Have not other persons a right to be interested in and be benefited by this university? Malaviyaji himself, even in his own lifetime, in its early years, got hold of my esteemed friend, the late Anand Shankar Dhruva and appointed him Pro-Vice-Chancellor just to keep a balance against the local forces, and he continued for a number of years. He also brought in people from South India to function as Vice-Was there anything Chancellors. wrong in it? Further I assure Mr. Arora and other Members of Uttar Pradesh that we have not discriminat_ ed against U.P. We are interested in getting the best men, whether it be from U.P. or from any other part of Therefore, we have on the India. selection committee members from all over India. And may I ask Mr. Arora, "In whose interests are we doing it?" Now, if you appoint inferior people simply because they happen to be from U.P., who suffers? It is the people, it is the students who suffer. I as a father am interested in sending my children to a university which has got the best teachers. I don't care where they come from, whether they come from U.P., or from the South, from the Malabar coast, for instance, or from whatever part of India they happen to come from. the interests of education I maintain that the instruction imparted by the Banaras University should be of a high national standard.

I shall speak on the amendments as they come up, but I shall conclude by just saying this that, in spite of the mud thrown at the Executive Council in such generous proportions, we are conscious that we have tried to do our work as justly and as conscientiously as is humanly possible. We have built

up a university which has been working quietly and with dignity, and we are happy to pass out with the satisfaction that we are handing over a good going concern to our successors. I only hope and pray that they will forget the past and work for the future glory of our Banaras Hings University. May it flourish as a university should flourish. To my mind, once the Bill is passed with the Clause providing against the Vice-Chancellor and the Registrar remaining as it is, it is bound to create reactions and repercussions. Already student of the Banaras Hindu University has written to me, and this is what he has to say in this regard:

"The Registrar's removal would mean a negation of fundamental rights and introduce an anarchy where no decent-minded person will be secure in his job."

So it is bound to create such reactions, and the very object that you have, to begin with a clean slate, will be frustrated if you pass that Clause based on vengeance. That is why I am against this provision, Madam, and I am not sorry for the part that I have

महोदया, मै दूख के श्रीचन्द्र शेखर साथ इस विवाद मे पड़ने के लिए विवश हमा हु। इस मे पहले कि जिस विश्वविद्यालय का यह विधेयक है उस के और हिस्सो की भीर जाऊ, मैं सब से पहले उम ग्रीर ग्रापका घ्यान ब्राकृष्ट करना चाहंगा जिसका जिक मान-नीय प्रो० वाडिया ने ग्रभी किया है। मै प्रो० वाडिया साहब से बहुत नम्र शब्दों मे यह निवेदन करना चाहगा कि उत्तर प्रदेश के सदस्यों को सार्वदेशिक भावना अगीकार करने की सलाह देने के पहले उनको ग्रौर उनके जैसे ग्रन्य मित्रों को ग्रपने दामन को खुद देखना चाहिये। मैयह गर्वके साथ कहता हूं स्रौर मुझे इस बात का फाव है कि इस सारे देश में मैं नहीं कहता कि दूसरे प्रदेश . पिछडे हुये हैं, लेकिन उत्तर प्रदेश ने कभी भी किसी संकीर्ण भावना से न तो प्रदेशों की राजनीति को देखा. न तो विश्वविद्यालयों की राजनीति को देखा 871 RS-5.

श्रीर न केन्द्रीय राजनीति मेकोई दिलचस्पी उस तरह से ली। उत्तर प्रदेश मं विशेष रूप से पुज्य मदन मोहन मालवीय ने उस विश्व-विद्यालय की स्थापना की थी, ग्रौर उसका उद्देश्य ही यह थाकि देश में एक सार्वदेशिक भावना व्याप्त हो। साथ ही मैं प्रो० वाडिया साहब से यह कहना चाहुंगा कि यह सही है कि दूसरे लोगों के लिये उस विश्व-विदालय कें, उस विद्या मंदिर के द्वार खुले रहने चाहियें, लेकिन यह भी सही नही होगा कि चुकि कोई उत्तर प्रदेश का रहने वाला है या चुकि कोई बनारस के नजदीक का रहने वाला है, इस लिये उसका प्रवेश उस विश्व-विद्यालय में वर्जित कर दिया जाय । ग्राज सारी न्यायिक बुद्धि, भ्राज सारी मानवीय भावनाए बड़े-बड़े महारिथयों की जाग्रत हो रही हैं, लेकिन उस दिन ये भावनाये कहा थी जब डा० हजारी प्रसाद दिवेदी जैसे म्रादमी को उस विश्वविद्यालय से हटा दिया गया था। माननीय दर साहब के खिलाफ मैं कहना नही चाहता । मेरे पास भी प्रमाण हैं कि उन्होंने इस विश्वविद्यालय में क्या-क्या किया। महोदया, यह ग्राप निश्चित करें कि एक विश्व-विद्यालय के रजिस्ट्रार के प्रशस्ति गान में ग्राधे घंटे का भाषण इस सदन मे हो, तो फिर श्रापको यह भी अधिकार दूसरे सदस्यो को देना पड़ेगा कि उम रजिस्ट्रार के खिलाफ जो जो दूसरी बाते हैं, वे भी कही जांय, लेकिन उस परम्पराको मैं कायम करना नही चाहता। कुछ तो दैवी आत्माएं इस भूत ल पर आ गई हैं जिन को इस धूल धुसरित जगत से कोई सम्बन्ध नहीं है। चाहे वे बड़े प्रोफेसर लोग हो, चाहे न्यायमतिया हो, वे सारी संसदीय परम्परा के विरुद्ध कोई बात कहे, कोई उसको रोकने वाला नहीं है। सभी फहा गया कि यह कोई ग़लत काम नही हुआ। माननीय महोदया, मैं श्राप से कहना चाहुंगा कि यह सिलेक्ट कमेटी की रिपोर्ट है। जहां तक मुझे थोड़ा ज्ञान है संसदीय परम्परा का. सिलेक्ट कमेटी या जो भी कोई समिति बनती है ग्रीर उसकी जो कार्यवाही होती है.

श्री चन्द्र शेखर]

उसकी कड़ी पब्लिक में मार्वजनिक रूप मे नही की विवाद उठा स्रोर माननीय प्रोफेसर वाडिया ने कहा कि डा० बी० एन० प्रसाद ने जो बातें कही हैं, वे सही नहीं है । जा मत हमा, वह एक दिन मे दो बार हुआ , दो दिन मे नही। किसी भी ग्रध्यक्ष के लिए, जो एक ससदीय समिति का अध्यक्ष हो, क्या यह मुनासिब है कि ग्रपने नोट ग्राफ डिस्सेन्ट में यह कहे कि ससदीय समिति का निर्णय मोमेन्ट मे लिया गया ? क्या यह समिति के कार्य की अपस्तृति नहीं है ? मैं ता समझता ह कि यह समदीय परम्परा के बिल्कुल विपरीत है। उनकी चेतना बड़ी हो सकती है, उनकी भावनाये ऊची हों सकती है, लेकिन हमे दुख है और हमारी यह मान्यता है कि चाहे वाडिया साहब हो, चाहे हिन्दुस्तान का सब से बड़े से बड़ा ग्रावमी हो, उसकी जागत भावना के लिए, उसकी चेतना के लिए, उसकी मन स्फूर्ति के लिए ससदीय परम्पराए नही बदली जा सकती । वैधानिक ग्रधिकार जो कुछ हो, वह हा सकते हैं, लेकिन वैधानिक ग्रधिकारा के साथ-साथ, ससदीय जन-तन परम्परात्रों के ऊपर चलता है। जहां तक मैं जानता हु, शायद किसी भी ससदीय समिति के श्रघ्यक्ष ने विमत्ति-टिप्पणी (नोट श्राफ डिस्सेंट) नहीं लिखी है। यह नवीन परम्परा माननीय वाडिया साहब ने स्थापित की है। ग्रगर इसके लिए उन्हें गर्व है कि ससदीय परम्पराम्रो से ग्रलग जाकर एक नई ससदीय परम्परा स्थापित कर रहे है, जैसे उन के लिए यह बड़े गर्व की बात है, मेरी दिष्ट मे मेरे लिए इससे श्रधिक हेय बात ससदीय जनतन मे दूसरी नही हो सकती। मैं यह मानता ह कि इस रिपोर्ट के ऊपर, जहा उन्हें ग्रमहमित हो, उन्हें बोलने का अधिकार है। मैं यह भी मानता ह कि वे अपनी राय दे सकते है, लेकिन किसी भी समिति का चलना ग्रसम्भव हो जायेगा, ग्रगर समिति के भ्रष्टयक्ष इस तरह की विमति-टिप्पणी दिया करे। दूसरे उन्होंने कहा कि समिति मे जा

निर्णय लिए गए, वे अचानक ले लिए गए, बिना सोचे-समझे ले लिए गए। मैंने उमी भावना से कहा कि किसी समिति का अध्यक्ष यह महस्म करे, वह यह अनुभव करने लगे कि उसे नोट आफ डिम्सट देना है, तो वह एक मिनट के लिए, एक क्षाण के लिए भी, उस समिति के अध्यक्ष पद पर न रहे।

ग्रभी माननीय वाडिया साहब ने एक लम्बी तकरीर दी ग्रीर उस में कहा गया कि रजिस्टार स्रोर वाइस चासलर दोनो को हटाना रन्याय-बृद्धि के खिलाफ होना, यह सब से **बडी** हानि होगी, इस देश में इसमें बड़ी हानि न कोई हुई थी भौर न होने वाली है। माननीय गोपाल स्वरूप पाठक जी नहीं है । उन्होने भाषण दिया । उन्होने गाधी जी का उद्धरण दिया और कहा कि मारे विश्व में हमारी ख्याति का क्या होगा ? सारे विश्व मे जो ग्रहिंसा की हमारी नीति के लिए हमारी प्रशमा होती है, उसका क्या हागा ? मैं प्रोफैसर वाडिया साहब से कहुगा कि जो यह रिपोर्ट उन्होंने दी है, उस मे कहा गया हे कि वाइम चासलर चुकि समिति के सामने ग्रा गए, इसलिए उन पर निर्णय लेने का अधिकार ठीक है, लेकिन रजिस्टार का केस दूसरा है । ग्रगर उसी न्याय-बद्धि से प्रोफेसर वाडिया माहब प्रेरित है तो वाइस चासलर को हटाने के खिलाफ उन्होने विमति-टिप्पणी क्या दी थी ?

स्राज कहा जाता है कि बड़े बड़े लोगों को प्रार बुद्धिमान लोगों को विश्वविद्यालय को सुच रु रूप सं चलाने के लिए हम रखते हैं, लेकिन एक ही बात मैं कहगा, उपाध्यक्ष महोदया, कि दर्शन विभाग में दर साहब रीडर किस के मुकाबले में नियुक्त हुए थे— डा॰ टी॰ वी॰ स्रार० मूर्ति के मुकाबले । प्रोफेंसर वाडिया साहब को फख हो सकता है, दर साहब के समर्थकों का फछा हो मकता है, लेकिन उस जमाने के इतिहास को जब मैं दखना हू तो मैं यह सोंचता हूं कि किस तरह से बरसों तक एक व्यक्ति सारे समाज को गलन दिशा में ले जा सकता है। यही नहीं, कि डा॰ टी॰

वी • ग्रार • मूर्ति के मुकाबले इन सज्जन ने श्रपनी नियुक्ति कराई । संमदीय समिति की रिपोर्ट को संसद् के दोनों सदनों से मिटाने का प्रयास क्यो हो रहा है ? केवल एक व्यक्ति के बचाने के लिए। ग्रभी मैंने पाठक जी से कहा था, जब वह बोल रहे थे, ग्रगर यह न्याय-बुद्धि है ग्रीर यह समझते हैं कि बिना **अवसर दिए कोई आदमी नहीं हटाया जाना** चाहिये । महोदया, श्रापको याद होगा, की हंड़ताल के जमाने में श्रीर श्राज भी वह कानून लागू है। सैकड़ों रेलवे के छोटे-छोटे मजदूरों को प्रेजीडेंशियल ग्रार्डर से, राष्ट्रपति के भ्रादेश भें हटा दिया जाता है, कचहरी में नहीं जा सकता, मुकदमा नही कर सकते, कोई उन के लिए सुनवाई नही। कहा जाता है कि समाज के हित मे, देश के हित में यह ग्रावश्यक है कि उनकी सर्विस समाप्त कर दी जाये। जिस समय इस विश्व-विद्यालय के बारे में यह श्रध्यादेश 1958 में लाग् किया गया था, उस समय कहा गया था कि सारे कुकर्मों को नष्ट करने के लिए अगर जरूरत है कोई बड़ा कदम उठाने की, तो उठाया जाना चाहिये। पिछली बार जब इस विधेयक पर बहस हो रही थी, मैंने इस सदन मे कहा था, महोदया, कि जो उपक्लपति जी हैं, वाइस चांसलर साहब हैं, उनका रवैया भ्रच्छा नहीं हैं। उस समय रजिस्ट्रार साहब ग्रीर वाइस-चांसलर मे जरा ज्यादा मनमुटाव नही था। उस समय प्रोफेनर वाडिया साहब को, उस समय माननीय गोपाल स्वरूप पाठक जी को कोई दर्द नही हुम्रा था, म्राज द म्रचानक ज्यादा हो गया है। माननीय रजिस्ट्रार साहब के ऊपर भी कुठारा चलाने की न मालूम कैसे ससद् की समिति को सद्बुद्धि ग्राई। मैं त्र्याप से कहुंगा कि इस तरह सारी जनतांत्रिक परम्परा को एक व्यक्ति के हक मे बदलने की कोशिश करना इननी बड़ी नापाक साजिश है, तना ग्रपविव षड् यत्र है कि जिसकी जितनी भी भत्सना की जाये थौड़ी है। मै इस सम्बन्ध में केत्रल इतना ही कहना चाहूगा कि ऋगर विश्वविद्यालय को ठीक ढंग से चलाने के

लिए वहां के ऋध्यापकों, प्राध्यापकों को हटाया ग्रगर विद्यार्थियों को बिना जा सकता है, मतलब वर्षों के लिए शिक्षा से वंचित किया सकता है, तो माननीय दर ग्रीर माननीय वाइस चासलर साहब , भगवती साहब, को भी अगर थोड़ी कुर्बानी देनी पड़े तो देनी चाहिए। यह पूछा जाता है कि संसद को क्यों इस में हस्तक्षेप करना पडता है ? माननीय शिक्षा मंत्री जी क्षमा करेंगे, उन के ऊपर इतना बडा दबाव पडेगा कि इस रजि-स्टार श्रोर वाइस चामलर को नहीं हटा सकते । स्रगर उन के पीछे ममद की नाकन न हो, क्योंकि यह रजिस्ट्रार , यह वाइस चासलर, चीजों को इस तरह अपने पक्ष में मोड सकते हैं कि माननीय शिक्षा मंत्री जी स्रीर उन का सारा विभाग ग्रसफल हो जायेगा इन व्यक्तियों को हटाने मे । मैं इमलिए कहता ह कि माननीय अकबर अली साहब ने निवेदन किया था कि निवेदन में ये लोग चले जायें। मैं समझता हं कि कोई जनतंत्र की हत्या नहीं हो रही है, कोई इतना बड़ा भ्रपराध नही हो रहा । उस विश्वविद्यालय को बचाने के लिए यह कदम विवश हो कर मंसद् को उठाना ण्डा तो उठाना चाहिए ग्रीर मैं बधाई देता हं संसदीय समिति को कि उसने यह सिफा-रिश हमारे सामने की है। इस सम्बन्ध में मैं केवल इतना ही कहना चाहुंगा।

जहां तक विश्वविद्यालय के नाम का सवाल है, मैं इस पक्ष में हूं कि इस विश्वविद्यालय का नाम काणी विश्वविद्यालय होना चाहिए। ग्राज से नहीं बहुत बार जब ये विवाद उठे हैं, मैंने इस बात का समर्थन किया है ग्रीर यह बात कही है कि हिन्दू मुस्लिम, ईसाई के नाम पर इस देश में कोई विश्वविद्यालय नही रहना चाहिए भ्रीर खास तौर से वह विश्वविद्यालय, जो केन्द्रीय सरकार की सहायता से चलते हैं, जिसको चलाने का जिम्मा सरकार ने ग्रपने हाथों में लिया है। इस के पक्ष में, विपक्ष में दोनो बाते कही जा सकती हैं। मैं उस विवाद

[श्री चन्द्र शेखर]
में न जाकर केवल इतना ही कहना चाहूंगा कि
इस विश्वविद्यालय का नाम बदल कर काशी
विश्वविद्यालय कर दिया जाना चाहिए।

एक दूसरे पहलू की ग्रोर ग्रापका ध्यान खींचना चाहता हूं। वह यह है कि विद्यार्थी संघों की सदस्यता के बारे में । हमारे डा० प्रसाद ने कहा था कि संसदीय समितियों ने बड़ा ग्रच्छा काम किया है। मैं ग्राप से भी पूछना चाहता हूं कि ग्राखिरकार ये विद्यार्थी संघ क्या हैं? ये जो स्टूडेंट्स यूनियन हैं, वे शिक्षा का एक ग्रंग हैं। एक विद्यार्थी से ग्राप कहते हैं कि एन०सी०सी० की ट्रेनिग लो, उस के लिए ग्रनिवार्य है। उसके लिए यह सारे सदस्य इस बात जरूरी होगा । से सहमत हैं कि ग्रगर फौजी शिक्षा नेनो है तो प्रत्येक विद्यार्थी के लिए यह जरूरी है कि वह फौजें शिक्षा ले। मैं ग्रापसे यह पुछना चाहंगा कि इसी तरह क्या हर विद्यार्थी के लिए यह जरूरो नहीं कि नागरिक जीवन की, संसदीय प्रणाली की, जिसके मनुसार यह देश चल रहा है, उसको शिक्षा महण करने के लिए एक संघ मे काम करने के लिए उसको श्रवसर दिया जाये। इसके पक्ष, विपक्ष में विवाद उठ चुके हैं, ग्रान्दोलन हो चुका है ग्रौर एक बार उत्तर प्रदेश में ग्रान्दोलन होने के बाद 1947 में यह निर्णय हुमा था कि विद्यार्थी संघों का सदस्यता-**डा॰** साहब ने कहा था, प्रयाग विश्वविद्यालय में ग्रान्दोलन हुग्रा था--हर विद्यार्थी के लिए जरूरी होने चाहिये। मैं ग्राप से **कहुं**गा कि ग्रगर विद्यार्थी को ग्राप कहते हैं कि सैनिक शिक्षालेना जरूरी हैतो उसी तरह संसदीय जनतंत्र की ग्रीर जन-सांतिक भावनाम्रों को विद्याधियों में पैदा करने के लिए यह ग्रावश्यक है कि उनको भाप प्रारम्भ से यह शिक्षा दें कि किस तरह जीवन में उनका ग्राचरण है। मैं यह नहीं समझता कि अनुशासन केवल विद्यार्थी संघों को मिटा कर ग्राप

कायम रख सकते हैं । बड़े बड़े उपकुल-पतियों का नाम लिया गया भ्रौर यह कहा गया कि उन्होंने बड़े अच्छे-अच्छे काम किये लेकिन जिस समय वे महान् पुरुष उस विश्वविद्यालय में थे, उस समय युनियनें काम करती थीं, छात संघ काम करते थे ग्रीर उन छात-संत्रों के जरिये देश का हित होता था। माननीय सदस्य श्री मराहरि ने कहा कि 1942 ई.० में विश्वविद्यालय के छात्र संघ ने जी काम भारतीय इतिहास का एक किया वह स्वर्णिम पृष्ठ है । मैं समझता हं कि बहुत से सदस्य ऐसे इस सदन में हैं जिनको 1942 ई० के उस पन्ने से कोई मतलब नहीं है, उनकी भावना में वह बैठता नही, लेकिन जिन लोगों की भावना में, जिन लोगों के दिलोविमाग में 1942 ई॰ का इतिहास है ग्रोर उस इतिहास में काशी विश्वविद्यालय के विद्यार्थियों का जो हिस्सा है, उसे याद र**ख**ते हैं वे कभी यह नहीं कह सकते कि विश्व-विद्यालय संघ की सदस्यता से केवल ग्रनिवार्य रूप से भ्रनुशासनहीनता श्राती है। उससे जिम्मेदारी से बड़ा काम करने को भी बात याती है।

एक बात मैं ग्रौर कहुंगा। माननीय डा० ताराचन्द ने उस सवाल की **ग्रौ**र ग्रापका ध्यान ग्राकृष्ट किया था। वह **सवाल** है कि वाइस चांसलर को चुनने का जा ग्रधिकार होना चाहिये उस में वहां के प्रोफेसरों ग्रौर दूसरों को हिस्सा लेना चाहिये। उन्होंने सही कहा कि जिस अध्यापक से आप चाहते है कि वह ग्राध्यात्मिक ग्रीर नैतिक नेता विद्यार्थियों का हो, उसके अपर इतना ग्रविश्वास करके ग्राप ग्रागे कदम नहीं बढ़ा सकते । माननीय डा० सप्रु ने उस समय कहा कि प्रजातंत्र को ग्रगर ज्यादा बढ़ाया जायेगा तो वाइस चांसलर को ये ग्रध्यापक लोग इधर उधर हिलाने डुलाने लगेंगे, उनका नियंत्रण उनका कंट्रोल करने लगेगें। मुझे ग्राश्चर्य होता है कि एक ग्रोर डा॰ सप्र साहब कहते हैं कि केरल के लेंफ्ट कम्यू-

निस्टों को पूर' स्राजादी होनी चाहिये नहीं तो जनतंत्र को हानि होतं है।

श्री प्रकाश नारायन सत्र: जरूर।

श्रीचन्द्र जेखर दूसरी तरफ कहते है कि विश्वविद्यालय के विद्यायियों के लिए. अध्यापको के लिए, नियत्वित जनतत्र होता चाहिये। एक ग्रजीय भावना है। मैं कभी कभ हैरान हो जाता हं कि हमारे बुजुर्ग लोग जो कि न्यायबृद्धि से यहा पर भाषम करते है, ऐसी परस्पर बिरोधी बाते करते है, मेरे जैंने नके सदस्य के लिए यह नाममिकन हो जाता है कि उनके किस विचार को मही माने, एक तरफ तो पूरा जननंत्र उनके लिये. जो कि देश के खिन(फ काम कर रहे हैं, ग्रीर दूसरी तरफ नियंत्रित जनतंत्र उत्तके लिये जो कि कल के भारत को बनाने वाले ग्रोर ग्राध्यात्मिक ग्रीर नैतिक नेता होने जारहे है।

चन्द्र शेखर एक मिनट मे करूंगा।

THE DEPUTY CHAIRMAN: You! time is over.

दूसरी बात इस सिनिसले में मैं यह कहना चाहता हं कि मै इपका घोर विरोध करना हं कि विश्वविद्यालय के ग्रासपास के कालेजो को उससे सम्बद्ध किया जाये: क्योंकि यह जो बात होगी वह पूज्य महामना मदन मोहन मालवीय जी की भावना के विपरीन होगी। यदि स्राप उस विश्वविद्यालय के मानचित्र को देखे, यदि ग्राप उसकी योजना को देखे तो आप पायेगे कि मालवीय जी को कल्पना यह थी कि यह विश्वविद्यालय पूराने जमाने को तरह का ऋषिकुल होगा, उस तरह का विद्यामदिर होगा जहा स्राव-श्यकता की सब वस्तुये उपलब्ध होंगी ग्रौर उसमे विद्यार्थी एक नये वातावरण मे, एक नय माहौल में रह कर शिक्षा ग्रहण करेगा । उस दायरे से अलग निकलने की मै समझ नही सकता । स्राखिर-कार उत्तर प्रदेश में विश्वविद्यालयों की कोई भी कमी नहीं है, सौ मोल का दूरी पर गोरखपुर का विश्वविद्यालय है, वह सब विद्यालयों को सम्बद्ध कर सकता है।

प्रामे, महोदय, मै एक ही बात कहता चाहाा कि इस विधेयक पर बहस करने समय यह अपात रखना चाहिये स्रोर खास तोर से ग्रापको पान रखना चाहिये कि संबदीय जनाव का नाम ले कर के हम किम हदतक समदीय जनतत्र ने दूर चले जाने है ग्रौर उपका सब्त यह है कि एक मगदी। समिति को निफारिण को मिटाने के लिंग सारे तरह के कारनामे किये जा रहे हैं। उप मतोविन की, इस जहनियत को जितनी जल्दी पमाप्त किया जाये उतना **अच्छा है स्रार मै चाहा। कि ऋापकी** ऋार से निर्णय ग्रगरन हो तो कोई मलाह होनी चाहिये कि भविष्य में समदीय समितियों के ग्रध्यक्ष किस तरह का ब्यवहार करे: नहीं तो कल से कछ भी हां सकता है, सनदीय समिति को जो कार्यत्राहिया है वे गन्त नही रह मकती। इन तरह के विचार जो हमारे माननीय सदस्य उपस्थित करते है उनको याद रखना चाहिये कि दूसरे लोगों की भावनायें भी कुछ सोचने के लिए मजब्र हो नी है। हम मान लेते कि यह सारा काम न्याय-बृद्धि से हम्रा है यदि न्याय-बृद्धि पहले भी होती, लेकिन यह न्यायबुद्धि उनमे तभी जाग्रत हुई है जब कि एक व्यक्ति का मामला स्रापड़ा है।

SHRI N. NAROTHAM REDDY: (Andhra Pradesh): Madam, outset I would like to congratulate the hon Minister of Education for the way in which he has handled the Joint Select Committee. As a member of the Joint Select Committee and as one belonging to the Party, it was really a new experience for me who had also worked in previous Joint Select Committees. hon. Minister had given us full freedom to express our opinions and as a result of that, the Bills what it before you.

Before going into the various clauses of the Bill, I would like to refer to

[Shri N .Naro.ham Reddy.] the most controversial clause which has just now been talked about both by Prof. Wadia and my friend, Shri Chandra Shekhar. Dr Wadia is a man or great of learning, a person who has varied and long experience; probably, his experience is longer than my age. We have been hearing his speeches here. But today I was really surprised to hear him He was greatly excited. I do not know, why? He was feeling as though he was in the dock, neither the Vice-Chancellor nor the Registrar. I have been trying to tollow the speeches of the various I might have missed one Members. or two. As far as I have heard, very few have referred either to the working of the Executive Council or to Pro. Wadia in his capacity as a member of the Executive Council or as the Chairman of the Joint Select Committee It is really the first of kind probably that a Chairman of a Joint Select Committee has appended a note of dissent. But I am one of those who feel that he is perfectly within his rights to do so because by being Chairman, he does not lose the right which every member of the Joint Select Committee has.

Having said that, I would mention that Prof Wadia was pleased to say that this amendment pertaining to the removal of the Vice-Chancellor was introduced, if I may use Prof. Wadia's words,

> "It was suddenly moved on the spur of the moment as a matter of tactics.'

This is really making a grave accusation against those of us who have supported that amendment Really he has used very strong words. I should say, these words coming from any other member would not have had the same effect and meaning as they do have, coming as they do from Prof Wadia

Now, I may tell the hon. House as to what happened in the Joint Select Committee Prof Wadia has said that it was passed by a very narrow majority and that it was introduced on the spur of the moment. But I may tell the House that the original clause, clause pertaining to transitional provisions, probably clause 23, was discussed the previous day and finally all the Members had requested the Education Minister to draft a new clause keeping in mind the discussion that took place. The next day this redrafted clause was circulated to the Members and that was being discussed. There was no time for any Member to give a written amendment to this redrafted clause in advance. That had to be given at that time and that was done. If any amendment was to be given at any time, that was the proper time. There was no delay or loss of time at all. If Dr. Wadia has mentioned that it was done as a matter of tactics, I am really sorry that he feels like that. He seems to be a little excited which was not necessary at all I do not know why he was excited.

He has also mentioned about the majority and this is the clause where there was voting twice; on no other clause there was voting twice. On the first voting the result was thirteen for and twelve against. There some discussion on this as some Members said that they had not thought over this and after about half an hour's discussion another voting was taken which showed fifteen for and Against an original eleven against figure of thirteen in support, the revised figure was fifteen. That being so, how can Prof Wadia or anybody else say that this amendment was approved by a narrow majority? How can it be said that no time was given to them to think about it or that they were hustled or that they were tricked into accepting this? I was really surprised to hear an experienced judge like Dr. Sapru saying that he was hustled or puzzled. (Interruption) Well, Sir, there is not much of a difference between hustled and puzzled. I was also surprised at another minute of dissent, one by a Member of the Sabha, the Maharajkumar of Vizianagaram He has gone one step further He has said that he was originally in favour of the clause but on re-thinking he feels that he is against it. He has every right to change his mind. We should try to find out as to what has led to that re-thinking. Because of all these, I am constrained to menuon something which may not be palatable to many. It is a fact that the Vice-Chancellor and the Registrar have been responsible for the various conflicts and they have been heading two groups or forces. They have been functioning in the University like this and this has come out in the evidence tendered by the Vice-Chancellor before the Joint Committee. I would like to quote one or two sentences in clarification of what I say. This is what Mr. Bhagwati said in his evidence before the Joint Select Committee. Mr. Chagla was pleased to ask him a question about the powers of the Chancellor. Mr. Bhagwati said,

"I would like to retain these powers for the Vice-Chancellor with an appeal to the Executive Council or even to the Visitor. I would not object to it. I would prefer an appeal to the Visitor."

This is worth nothing.

"I would prefer an appeal to the

He did not want any appeal to the Executive Council which is supposed to guide his actions. I asked him as to what type of provisions he would have in the Bill with regard to Registrar vis-u-vis the Vice-Chancelwhether the Registrar's appointment like should be a term that of any Professor, etc., a system which is prevalent in many other Universities. The Vice-Chancellor very emphatic in saying that it should be a term appointment, that the Registrar should be appointed on the advice of the Vice-Chancellor for a term of three or four years. This shows how the mind of each is working against the other. I was really surprised to receive a letter during the sitting of the Joint Committee from a friend of mine in Banaras. He is a very valued friend of mine for whom I have the greatest reversence He lives in Banaras and after referring to some of the things happening in the Joint Committee, the discussions and so forth, he says that these should not happen. I would not go into details but I am pointing this out only to show that the Registrar has been going round and canvassing support tor himself. If he were so much interested in the good of the University. it was his duty, as the Vice-Chancellor did, to have come before the Joint Committee and tendered evidence for whatever it is worth. He did not care to do so but went behind the scenes to canvass support. If some members here have changed their opinions here and if it is deduced that the change is due to some of the happenings behind the scene, we should not blamed for that.

Having said this much, Madam, I would like to come to the other clau-Much has been said ses of the Bill about the name of the University. I would not like to go into it in great detail but I would like to plead that the word "Hindu" should not be there. Dr. Tara Chand said that it should be called the Kashi Mahavidyalaya while some others prefer to call it the Vishwavidyalaya. I would like a include the which does not word "Hindu." It seems to be nobody's business to go into the sort of usage of Sanskrit words in Hindi, that is going on So, I would not go much into all this. The term "Vishwavidyalaya" has come into vogue and although it may not denote the correct translation, there is nothing wrong in using that word and so I would support it or any other which does not contain the word "Hindu". Some of us were in favour of dropping the word "Hindu" while there were others who wanted this University to be called the "Kashi Vishwavidyalaya was also a group of no-changers who were in a sufficient number. vote had been taken in the Joint Comwhether or not the mittee should be changed or remain as it is. irrespective of what the change should be, probably those of us who wanted

[Shri N. Narotham Reddy.] a change would have got a majority. I do not mind your calling it as the Banaras University or the Madan Mohan Malviya Vishwavidyalaya. Let it be anything and I have no inhibitions about it.

Probably it was Dr. Sapru who said that the office of Pro-Chancellor should be retained. The Committee felt that this was one of the Universities having so many offices without any function at all, the number being the highest in this University. Next to the Visitor, there is the Chancellor, the Pro-Chancellor, the Vice-Chancellor. the Pro-Vice-Chancellor, the The Rector and so on and so forth. Committee felt that offices which were not important at all should not be there. I therefore would like to support this clause as recommended by the Joint Committee. I would like to mention a word about the method of appointment of the Vice-Chancellor. Quite a big controversy has raised not only here but in the various other Universities about What is called the Delhi pattern has been adopted by the different versities but grave doubts are being raised against that. Quite recently amendments relating to the Osmania, the Sri Venkateswara and the Andhra Universities Acts are proposed to be amended and are now before Select Committee of the Andhra Pradesh Legislature. But under clauses as they stand the power of appointment is being given directly to the Chancellor which in means to the Government. How for that would be a correct step in consonance with the recommendations of the Model Act Committee, I do not know. So I would request the hon. Education Minister-although this is supposed to be a State subject the Central Government has very much to do with it in order to bring about uniformity in the various Universities —to see, since the Model Act Committee Report is there and the Education Commission Report at least Interim Report, we are told, is going to come out in February 1966 at least

the amendmen s of some of the Acts of the existing universities are delayed for some time. That would be a good thing.

University

(Amendment) Bill, 1964

THE DEPUTY CHAIRMAN: time is over.

SHRI N. NAROTHAM REDDY: Just one or two minutes. Since my time is over I will not say much.

Regarding the constitution of the Court, Madam, it is a fact that elected element has been increased. That is quite in the fitness of things but the percentage of the academic element has gone down very much. It is less than 50 per cent. I thought in any University for the proper functioning of the University that the representation of the academic element should not be less than 50 per cent in the Senate. It would be better if representation could be given to all the Professors and Principals of the University so that they may have opportunities to express their views as far as their subjects are concerned. In this Act représentation is given to Professors by rotation. If this rotation could be avoided and if all Professors could be avoided be given representation in the Court it would be good.

One word more regarding affiliation of colleges within a radius of 15 miles. This question arose because of fact that two colleges, namely, Harish Chandra Degree College the Uday Pratap College were provisionally affiliated to the Banaras Hindu University and rudden by they were asked to affiliate themselves—to the Gorakhpur University. Now we are told one of them has sought reaffiliation into the Banaras Hindu University and there are also one or two other colleges, not in the University campus, which are affiliated the Banaras Hindu University. If the idea of this legislation is to make the Banaras Hindu University completely a residential University I would the last person to support the affiliation of any college to this University but if some colleges which were there should have this facility. Thank you.

PROF. M. B. LAL: Madam, to begin with I must apologise to Dr B Prasad for an intervention in speech with a statement which turned I admit out to be inaccurate Mr S L Dhar was not appointed Assistant Registrar or Deputy Registrar in the time of Dr Radhakrishnan When Pandit Govind Malaviya became Vice-Chancellor, at his request Mr Dhar began o function in the University in the Registrar's office He continued to function and help Registrar during Acharya Narendra Dev's Vice-Chancellorship and functioned as the Registrar for a few months when the Registrar was, for certain reasons, on leave and ultimately in 1951 during the period-I am not concerned with the dates-of Mr. C P Ramaswam₁ Aiyar he was appointed Deputy Registrai and subsequently Registrar

PROF B N PASAD It was 2nd October 1954.

PROF M B LAL. You might be knowing the date, I am not concerned with the dates

PROF B N PRASAD I give you the date, it is 2nd October 1954.

PROF M B LAL I wish to point out to this House that when I spoke on the provision which is so hotly discussed I did not advance any argument on the ground that he was appointed during the period of Dr Radhakrıshnan and whatever I would say about the provision concerned will have no relevance to the date of his appointment as Deputy Registrar or as Registiar

Madam, I had no desire to speak on the Mudaliar Committee Report reference to it by Mr. Akbar Ali Khan and then subsequently by Prof Wadia compels me to place my views also on record with regard to that Report I feel, Madam, that though the Mudaliar Committee was composed of very distinguished persons the Committee miserably failed to comprehend the national and all-India character of the

University. As Prof. Wadia himself confessed it failed to verify many relevant tacts and I beg to submit that its Report lacked both penmanship and constructive statesmanship. A distinguished Professor of the Aligarh University once told me that the Report hardly deserved to be admitted as a dissertation in lieu of a paper for a post-graduate degree He told me that if any student had presented this to him as a dissertation in lieu of a paper for the M A examination he would not give him pass marks The Report I beg to submi, defamed the University It hurt the feelings of those who were concerned with or interested in the University Instead of resolving tensions it inflamed and passion While many of us suffered agony silently students at the instigation of some persons burst out into a kind of behaviour undoubtedly deserved to be condemned Madam, how reactionary the Report of the Mudaliar Committee was could be gathered by the fact it recommended that as an interim measure the various bodies constituted under the University Act be suspended and their place should be taken by an ad hoc Committee which should function as an advisory body If the Government had accepted this recommendation and reconstituted the University authorities this basis the Vice-Chancellor's absolutism would have been established I am glad that the Govern-

University

(Amendment) Bill, 1964

4 P M ment of India ignored this advice, did not touch the constitution of the academic bodies and Board of Studies but only touched two bodies, namely, the Court and the Executive Council I am sorry to say that the Mudaliar Committee had no right to cast an aspersion on the University, which it did, ie, in the Banaras Hindu University only particular types of persons from certain geographical areas have any chance to be appointed as teachers In a note which I prepared then in reply to the Mudaliar Committee's Report, I observed that if the Committee had cared to know facts it might have

University .

(Amendment) Bill, 1964

[Prof. M. B. Lal.] come to know that this had all along been done by this. University, that is, the experts were not always appointed out of teachers or professors of U.P. As a matter of fact, on many an occassion none of the experts chosen for the selection of a Reader or a Professor belonged to the State of Uttar Pradesh. Hardly ten to fifteen percent of experts appointed in a year belonged to the State of U.P. I am sorry the Mudaliar Committee misled the newly constituted Executive Committee and made it pass a resolution that only such teachers and professors as did not belong to U.P. would be appointed as experts on the Selection Committee. I am however glad that the result had not been very different. I was all along thinking yesterday night about new appointments. I am not much in touch with the University affairs today, but I remember ten to twelve friends of mine who were Professors of the University, who, for one reason or the other had to leave their professorship and their places had to be filled in by the new Executive Council. If you take them together, you will find that even today there are as many professors of U.P. selected by the Selection Committee appointed by the Executive Council as they were before. I am very glad to know that the students of the Banaras Hindu University and teachers of U.P. proved themselves to a Selection Committee composed of non-U.P. people that they deserved to be appointed as university professors of the Banaras Hindu University. In fact, two proved. Firstly things were Mudaliar Committee's charge that because on the Selection Committee we had teachers of U.P. and, therefore, teachers of UP are appointed as professors in this University has falsified. Secondly, the aporehensions of the people of UP have also been falsified. It is proved that justice can be had even at the hands of teachers from other than UP.

I am sorry to say that the interim arrangement that was set up by the Government in 1958 was unnecessarily

prolonged. The late Prime Minister, Pandit Nehru, promised that they would be replaced by a new Act within a year. The rest of the nation might or might not forget the promise given to Parliament by the Prime Minister, but the then Education Minister had no reason to forget the Prime Minister's promise had no reason not to fulfil the promise given to Parliament by the Prime Minister. I beg to submit that the then Education Minister did not forget it. He deliberately delayed the implementation of promise on one plea or the other. Firstly, he said let these cases that were being handled by the Executive Council be decided by the Executive Council before a new set-up was established. Then, ultimately in 1960 he introduced the Hindu University Bill, but allowed it to lapse on the ground that an enquiry committee had been set up to enquire into the affairs of the Aligarh Muslim University and that after their report on the Aligarh Muslim University both the Banaras University Act and the Aligarh University Act would be revised on the same pattern. I feel that the Education Minister should have been more careful about the promises given to Parliament by the Prime Minister. If he had not been able to fulfil that promise, it was his duty to come to Parliament and explain to Parliament why the promise given by the Prime Minister could not be fulfilled. However, I am glad that our present Education Minister was good enough to take necessary steps to rectify mistake. All of us connected with the University are interested in its welfare and are much obliged to him for his keen and active interest in the matter. The original Bill, which was introduced in the Rajya Sabha, I beg to submit, was modelled on the recommendations of the Mudaliar Committee. Its great many provisions were out of tune with the spirit of the The Select Committee considerably revised the original Bill and the Bill as it has emerged from the Select Committee is, in many respects much better.

However, I have serious objection to some of the proposed changes and feel convinced that the Bill as it has emerged out of the Select Committee has to be further amended. I have given notice of a number of amendments and I do not wish to speak on those amendments just now. I will, however, try to deal with some of them at this stage. The provision over which Members of the House seem to be much exercised is in relation to the termination of the services of the present Vice-Chancellor and the present Registrar. I for one am not in a position to say whether the present Vice-Chancellor and the present Registrar are at present functioning the they should function, because I left the University in 1956. I do not wish also to give them a certificate of good conduct or bad conduct because I know that in this matter personal opinion on an individual matter is of no con-I however stand for the sequence. amendment moved by Prof. Wadia and endorsed by the Education Minister. I stand for that amendment because the termination of the service of a permanent official by legislation will be inconsistent with the spirit of article 311 of our Constitution, because it will be against the basic principle of a healthy democracy, because it will be against the fundamental laws of natural justice, and because it may constitute a bad precedent which will tend to undermine the morale and discipline of public services not fully covered under article 311 of our Constitution. Madam, Acts of Parliament have begun to be treated as model Acts. So a provision of this character in this Act may tend to vitiate the activities of State Legislatures also and our entire democracy may be vitiated with that lack of security of tenure to permanent civil servants.

Madam, I do not wish to dilete on the subjects more just now. If necessary, I will do so when the amendment would be under the consideration of this House.

I do admit, Madam, that the students of the university are not behaving or

at least did not behave as they should behave at a certain period of the university's history. But I beg to submit that there had been occasions when the students of the Banaras Hindu University behaved much better than the students of the neighbouring univer-For example, when Acharya Narendra Dev was Vice-Chancellor of the Banaras Hindu University and he was ill at Lucknow, the students of the Lucknow University and the Allahabad University makwere and creatking considerable noise ing а lot of difficulties the university authorities, but the students of the Banaras Hindu University behaved admirably well. Acharya Narendra Dev's period Dr. Katju went there, Mrs. Vijav Lakshmi Pandit went there, and they were wonder-struck at the discipline of the students of this university. I do feel, Madam, some steps will have to be taken to improve the discipline of the students, but with the experience that I have of the academic affairs I can say with a full a sense of responsibility that the proposals embodied in this Bill are not the way to deal with the situation. I do not agree with my friend Dr. B. N. Prasad—and rarely when we happen to agree with each other-that students should be forced to have a compulsory students organisation. I feel the university authorities should be trusted to deal with the question properly. It is not for Parliament to decide whether membership of the students' organisation should be voluntary or compulsory. I am a member of a political party and I was a Professor of a university and in charge of the discipline of the students in aproved lodges know how students work and I can say that if you abolish hostel unions, if you abo'ish students' unions, organised under the control of the university authorities, party politicians would be able to manipulate the students' academic life and extra-mural activities much more over which you will have less control than the university has over the activities of the unions and hostel unions.

[Prof. M. B. Lal.]

835

I also feel that the question of discipline is a very ticklish question. It has increasingly been realised by educationists that at least in a democratic set-up students should be associated in the process of discipline, and here under this Bill an attempt is made to cen ralise all power in the Vice-Chancellor. I have no doubt in my mind that no Vice-Chancellor can maintain discipline in a university unless senior professors are involved in the process of discipline. I had a talk recently with a public man of sixty years' standing with experience of certain universities of thirty to forty years. He agreed with me in this matter.

Madam while I admit that the glory of the Banaras Hindu University is tarnished to a considerable extent by the misdeeds of students and teachers and they have reason to be ashamed of themselves and they have to mend their ways so that the objectives with which this institution was founded by Mrs Annie Beasant and Pandit Malaviya are fulfilled, I do feel that the university has unquestionably rendered a significant service to the nation. The Banaras Hindu University perhaps the first among the Indian universities which could claim to be a national university. It was inspired by the ideals of national education propounded by certain great Indian leaders in the first decade of the 20th century. It could claim to be the first most successful product of the national effort in this direction. Its founder constantly exhorted us to cultivate national spirit and patriotic feelings to be worthy of our Motherland, to promote national good and to strive for freedom and justice. Under his inspiration many of us took part in the freedom struggle, and under his protection many who were an eyesore to the British Government prosecuted their studies. Even during the British regime teachers and students of the university enjoyed academic freedom in their studies. The Banaras University could claim to be the first among chartered universities to start studies on the nationalist movement of India, modern Indian social and political thought and the history of socialist thought and movement.

University '

(Amendment) Bill, 1964

All these studies were started by the University much before India won its freedom.

THE DEPUTY CHAIRMAN: You have taken half an hour.

PROF. M. B. LAL; I will just finish. And I can say with pride that no University authority ever wished to impose any restriction on our academic freedom, or to warn us to be less critical of British misdeeds.

Madam, the Banaras University was among the first in India to pay attention to technological studies and many of its graduates in mechanical electrical engineering as well as in mining and metallurgy are rendering good account of themselves. But for the farsight of the founder of the Banaras Hindu University, India would have been much poorer in the sphere of technology and our industrial development would have suffered much. more for want of know-how.

So, Madam, in spite of certain bad memories the University could claim many good traditions which deserve to be preserved, cherished and cultivated by its students. Nationalism for which we stood was neither sectarian nor rigid. It was surcharged with the spirit of humanism and comprehended within its fold Indians of all castes and creeds. Much before free India provided for free education students of so-called Scheduled Castes enjoyed free education and special consideration at the time of admission in the Banaras Hindu University.

Madam, I had the privilege of being in touch with revered Pt. Madan Mohan Malaviya for twenty years. He never talked to us in favour of narrow Hindu nationalism and once he definitely told me that he did not stand for it. It was his desire to educate students of the University in democratic citizenship to befit them to dis-

charge duties of a good citizen in a democracy. This he told me in 1932. Now when we are free and have given to ourselves a democratic Constitution, it is our duty to educate our students in democratic citizenship, to build up our culture and national character on basic principles of democracy and to see that our education is informed with democratic ideals and values.

Banaras Hindu

University

Madam, as my time is finished I will say more when amendments are to be moved.

श्री महाबीर प्रसाद शुक्ल (उत्तर प्रदेश) : महोदया, मै माननीय शिक्षा मंत्री को काशी विश्वविद्यालय को शनि की साढे साती दशा से मुक्त करने के लिए बधाई देना चाहता हुं ग्रौर इस विधेयक का जो कि ग्रत्यन्त देर से म्राया है, स्वागन करता ह, विशेष रूप से सय्क्त प्रवर समिति के द्वारा जो स्वीकृत स्वरूप इस विधेयक का हुम्रा है उसके प्रति अपना आम तौर से मतोष प्रकट करना चाहता हुन्नौर मानतीय शिक्षा मत्री जो ने संयुक्त प्रवर समिति मे जिस उदारता ऋोर जनतांत्रिक मनोवृत्ति का परिचय दिया उसके लिये उनके प्रति ग्राभार प्रकट करना चाहता हूं। किन्तु, महोदया, इस विधेयक को मैं किसो तरह से प्रगतिशील विधेयक सानने को नैयार नहीं हूं, विशेष रूप से, जो जनतांत्रिक पद्धति विश्वविद्यालय उनकुनपति को निर्वाचित करने की पूर्व अधिनियम में थो उसको इस विधेयक में त्याग दिया गया है और उसके स्थान पर को नया रूप स्वीकार किया गया है, उसके प्रति मैं ग्रपना विरोध प्रकट करना चाहता 夏 1

[THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) in the Chair.1

महोदय, यह बड़े खेद की बात है कि जिस देश ग्रौर समाज ने जनतंत्र को ग्रपने जोवन का ग्रादर्श स्वीकार किया हो ग्रौर जिस देश में गाव के स्तर से ले कर नगर. प्रदेश ग्रौर देश के स्तर तक सारा सस्थाये जनतातिक परम्परा पर, वयस्क मता-

धिकार के स्राधार पर स्थापित हो वहां वे सस्थाये, जिनमे सब से उच्च शिक्षा प्राप्त निर्वाचन हों, उनके लिए यह समझा जाये कि वे जनतांतिक परम्परा को चलाने के लिए सक्षम नही है भौर उनका विश्वास न किया जाये, यह उचित नहीं है। हम जो सारे जगत मे जनतंत्र का डिंढोरा पीटते रहते है स्रौर जहां कही से भी जनतव विरोध बातें स्राती है उनका वि**रो**त्र करते रहते है, ग्रपने इस विधेयक द्वारा यह सिद्ध करना चाहते है कि हम जो कहते है उसमें हमारा म्वतः विश्वास नहीं है।

महोदय. यं विश्वविद्यालय तो 50 वर्ष पहले कायम हुए थे, बनारस विश्व-विद्यालय भीर दुसरे विश्वविद्यालय भी, भीर तब देश पराधीन था, उस समय उपकूलपति को निर्वाचित करने की ग्रौर यनिवर्सिटीज की जो दूसरी भी संस्थायें हैं, बाडीज है उनको बनाने के लिए जो पद्धति ग्रपनाई गई थी वह पूर्ण रूप से जनतन्न के ब्राधार पर थी परन्तुजब से देश स्वाधीन हम्रातब से मैं देखता हूं कि हमारी प्रवृत्ति मे विशेष प्रकार का ग्रन्तर हो गया है, तब से हम यह समझने लगे है कि इन संस्थान्त्रों में चनाय की पद्धति रहने के कारण दोष उत्पन्न हो रहा है। सारे देश ग्रौर समाज में हम चुनाव की पद्धति ग्रच्छी समझते है, परन्तु जो संस्थायें ऐसी हों जिनमें सर्वोच्च शिक्षा-प्राप्त व्यक्ति हों, जिनमे यनिवर्सिटी के एम**० ए०, गैजएट ग्र**ीर पोस्ट ग्रैजएट हो, उनके लिये हम यह समझे कि वे इसके योग्य नही हैं, तो वास्तव में इसे मैं एक प्रतिगामी प्रवृत्ति समझता हूं, जिसको रिएक्शनरी कहते हैं, वह समझता हूं ग्रौर उस सरकार के द्वारा जो जनतव के स्राधार पर कायम हो ऐसे विधेयक को भारत के इस सर्वोच्च सदन मे उपस्थित करना उस म्रार्दश के मैं प्रतिकृल समझता हूं। मैं समझता हूं कि हम इसमें उस लिमिटेड, डेमोक्रेसी काजो श्रयुब टाइप डमोक्रेसी है समर्थन ग्रौर ग्रनकरण कर रहे है। यदि हम

University

[श्री महाबीर प्रसाद शुक्ला] विश्वविद्यानयों मे इस परम्परा को स्नचित समझते हैं श्रीर ब्रहितकर समझते है, तो हम कैसे गांवों में, नगरों में इस परम्परा को ठीक समझते हैं ग्रीर ठीक समझने का एलान करते हैं ? मैं तो समझता हूं कि यह तो दिशा की बदलना है, घड़ी की सूई को फेरना है श्रीर इस प्रवृति को दूसरी श्रीर ले जाना है। महोदय, हमने जिन्होंने अपने जोवन के स्रारम्भ से स्राज तक देश को स्वाधानना ग्रीर जनांत्र के लिए जीवन को सम्पित किया है इस विचार से अपने को सहमत करना कठिन समझते हैं। मै यह समझता हूं कि कोई भी पद्धति ऐसी नहीं हो सक री जो कि पूर्ण रूप से ठीक ही कही जाय श्रीर उसमें कोई दोष न हो, किन्तु यदि उसमें दोष, हैं तो जो भीर पद्धति हम भ्रपनाये**गे** वह भी दोषपूर्ण जिस पद्धति से हमने इतने योग्य उपनु लपति इस विश्वविद्यालय को दिये ग्राज हम उस पद्धति के बारे में कहें कि उसमें दीष ग्रा गया है. तो यह हमारा दोष है कि देश में जिस प्रकार को ग्राचरण हम राज-नीतिज्ञ लोग कर रहे हैं, उसाका भ्रनकरण दूसरे लोग करें तो पहले हमें श्रपने श्रापको सूधारना चाहिये। मुझे बाइबिल के शब्द याद प्राते हैं : "Physician heal thyself" ऐसा नहीं देश का विश्वास जनतंत्र में पैदा नही कर सकते, देश की जनता के मनमानस में हम कभी भी इस विश्वास को पैदा नहीं कर सकते । विश्वविद्यालयों के गठन में इस प्रति के ग्राने का मैं एक विशेष कारण समझता हू । वास्तव में जब से देश स्वाधान हुआ है, तब से हमारे शासन की एक विशोग प्रमृत्ति हमें चारो तरक द्बिटगोचर होता है ग्रीर हम उत्तर प्रदेश के विश्वविद्यालयों में, यहां के केन्द्रीय विश्वविद्यालयों में, देख रहे हैं कि चारों स्रोर ऐसा हो गया है कि जो हमारे व्यक्ति लोक सेवा से ग्रवकाश प्राप्त करते हैं उनके लिये विइवविद्यालय

एक ग्रसाइलम से बनते जा रहे है ग्रीर उनको विश्वविद्यालयों में उपकुलपति के रूप में बिठाने के लिए विशेष प्रकार के प्रयत्न किये जाते हैं। जब उसमें सफलता नहीं मिलती तो उस पद्धति को दोष दिया जाता है जिस पद्धति से ग्राज तक विश्वविद्यालय सफलता-पूर्वक काम करते चले ग्राये महोदय, इस बात के भी मैं विरुद्ध हैं कि जो लोग जीवन भर एक दिशा में एक क्षेत्र में काम करते चले जायें, जिनका शिक्षा से कीई सबंध न रहे, जिनका नौजवानों की स्पृहा म, माकांक्षाम्रों से, मादशों से, कोई सम्पर्क न हो, उनको उन स्थानों से ले जाकर विश्वविद्यालयों का उपकुलपति बनाया जाये । म्राज जगत तेजी से बदल रहा है म्रौर जितनी तेजी से बदल रहा है कि उसमें कोई 60 वर्ष का व्यक्ति ग्राज के बीस वर्ष के नीजवान की भ्राकांक्षाभ्रों को, भ्रादशों को, उनके सम्पर्क में श्राए बिना समझ नहीं सकता श्रीर इस लिये जो ग्रनुशासनहीनता सारे विश्वविद्यालयें में पायी जाती है उसका प्रधान कारण यह है। विश्वविद्यालय हैं क्या ? गरु ग्रीर शिष्य का समन्वय, यदि हम ऐसा करें ग्रीर उसके संचालन में गुरु ग्रीर शिष्य का पूरा पूरा विश्वास करें, उनका योग मांगें तभी हम सफलता प्राप्त कर सकते हैं, तभी हम अनुशासन कायम कर सकते हैं। जब हम देखते हैं, विश्वविद्यालय से जी उत्तीर्ण हए छात्र है, विद्वान हैं जिनको एक्स स्ट्डेंट्स कहा जाता है, या रजिस्टर्ट ग्रेजुएट हैं, या ग्रध्यापक हैं, उनकी जितनी भमता अपने गुरुकुल से होगी, उस संस्था से होगी, जिसके वे ऋष्यापक ऋौर छात्र हैं उतनी किसी और की नहीं हो सकती, चाई वह कितना ही ऊचा प्रशासक हो, चाहे कितना ही बड़ा दान देने वाला हो, वह जो वहां से विद्यार्थी निकला है, वह उस शिक्षा संस्था को Alma Mater कहता है, मातृ-संस्था मानता है, गुरु जो वहां ऋध्यापक है वह उसको ऋपनी संस्था मानता है। ये दोनों ही जितनी ममता रखते हैं उसके कल्याण के लिये श्रीर उसके हित के लिये जो भावना रखते हैं, उतना बाहर का

कोई व्यक्ति नहीं रख सकता । इसलिये विश्वविद्यालयों में उच्च ग्रादर्श लाने के लिये. श्रच्छी शिक्षा के लिये, नये श्रादर्शों को प्रेरित करने के लिये, विश्वविद्यालयों में ग्रनुशासन स्थापित करने के लिये, यह ग्रावश्यक है कि विश्वविद्यालयों का पूरा प्रबंध, हर तरीके से श्रौर नीचे से ऊपर तक, विश्वविद्यालय के बिहर्गत छात्रों ग्रीर ग्रध्यापकों पर छोड़ा जाये ग्रौर उन पर पूर्ण रूप से विश्वास रखा जाये, विश्वविद्यालय चलाने के लिये समर्थ रखा जाये । जिस प्रकार हम ग्रपने को देश के संचालन के लिये समर्थ समझते है उसी प्रकार मैं समझता हूं उनके बारे में भी हमें यह सोचना चाहिये । मैं समझता हं, भ्रपढ़ ग्रौर प्रौढ़ मतदान के ग्राधार पर चुने हुए हम संसद् के सदस्य सारे देश का संचालन कर सकते हैं, तो सर्वोच्च शिक्षा प्राप्त किये हुए रजिस्टर्ड ग्रेजुएट ग्रौर ग्रन्यापकों द्वारा चुने हुए योग्य व्यक्ति जो वहा होंगे वह स्रवश्य ही ग्रपने उत्तरदायित्व का ठीक से निर्वाह करेंगे ग्रौर जिस चुनाव पद्धति को हम भ्रपने जीवन का परम उच्च ग्रादर्श मानते हैं ग्रीर जिसकी जगत में घोषणा करते हैं, यदि उस पद्धति में हमें विश्वास है--या तो हम कह दें उसमें हमारा विश्वास नही है--तो क्या वजह है कि विश्वविद्यालय के लिये उस पद्धति को हम तिरस्कृत कर रहे है ? यह हम अपनी आप निन्दा कर रहे हैं। इसलिये, महोदय, मैं अपने इस मत को यहां रिकार्ड करके ग्रपना विरोध प्रकट करता हूं, इस सुधार विधेयक में बहुत स्राग्रह करने पर माननीय मंत्री जी ने यह स्वीकार किया कि जो दो सदन्य वाइस चान्सलर को मनोनीत करने के लिये एक्ज़ीक्यटिव काजन्सिल से चुने जाने थे, वे कोर्ट से चुने जायेंगे, उसमें भी दोष रह गया है। चुनाव तो फिर उनको करना ही पड़ेगा, लेकिन वे दोनो ग्राटमी एक ही मत के होगे, बट्टमत के होंगे। मेरा सुज्ञाव यह था कि वह सिन्गल ट्रांसफरविल बोट से चुने जायें, ताकि उसमें श्रहामत श्रीर बहुमत, दोनों का मत, ग्रा जाये । परन्तु किसी भी कारण से उस समय माननीय शिक्षा मंत्री

को यह स्वीकार गंही था। मैं ग्रनरोध करूगा, वे ग्रव भी उसमे सुधार करने की कृपा करेगे, ताकि इस दोषपूर्ण पद्धति में सबसे ग्रधिक फायदा हो सके ग्रौर बहुमत ग्रीर ग्रल्पमत दोनों को संतोष हो, ग्रपनी राय वहा पर प्रकट करने का दोनों को ग्रवसर हो।

महोदय, मैंने देखा कि कोर्ट की जो संस्थापना हुई है, उसमे विश्वविद्यालय के जो बहुत दिनों से, श्रारम्भ से ही कायम हुए जो काले जेज है, उनके प्रवान श्राचार्यों का कोई प्रतिनिधित्व नहीं है। इसमें फैकल्टी श्राफ इंजीनियरिंग, फैकल्टी श्राफ मेडिकल साइन्सेज, फैकल्टी श्राफ एश्रिकल्चर, फैकल्टी श्राफ टेकनालाजी, ये ऐमें हैं कि जिनका प्रिन्सिपल उसका एक सदस्य होता है। यह श्रावश्यक है, वह कोर्ट में रखा जाये, बजाय इसके कि उन फैकल्टीज का कोई एक श्रादमी हो। पहले भी मैंने सुझाव दिया था कि यदि इसमें सुधार होता तो वहा के शासन में श्रोर प्रबन्ध में, दोनों में सुविधा श्रीर स्थायित्व श्राएगा।

(Time bell rings.)

मैं दो चार मिनट ग्रीर देने के लिये क्षमा चाहता हूं । महोदय, जहां तक इस विश्वविद्यालय का नाम है, इस संबंध में मै पहला व्यक्ति था जिसने इस बात को कमेटी के सामने रखने की चेप्टा की थी कि नाम कोई महत्व का नही होता ग्रीर ग्रनायास नाम के बदलने से श्रसन्तोष की भावना उठ सकती है । मैं यहां निवेदन करना चाहता हूं कि मेरा श्रभिप्राय यह कभी नहीं था कि साम्प्रदायिकता के भाव से मैं चाहता हं कि हिन्दू नाम वहां बना रहे। मैं पहला व्यक्ति हंगा, यदि सरकार इस प्रकार की कोई नीति स्वीकार करे कि इस देश में कोई भी संस्था, जाति या कम्युनिटी के नाम से रहे। परन्तु मैं चाहता हूं, उसका एक ब्रारम्भ हो—गुभारम्भ हो—ब्रौर इसलिये मैं यह चाहता हूं कि इस विश्वविद्यालय का नाम, जैसा कि इसके सस्यापक ग्रीर जन्मदाता मालवीय जी ने दिया था "काशी विश्वविद्यालय" हो । हमारे स्रादरणीय स्रीर अद्धेय गरु डा॰

[श्री महाबीर प्रसाद शुक्ला] ताराचन्द जो ने ग्रयना मत प्रकट किया था कि वह नाम "काशी महाविद्यालय" हो---मैं उनका बहुत ब्रादर करता हूं, वे मरे गुरु है, उनकी स्राज्ञा मुझको शिरोधार्य होती चाहिये--परन्त इस देश मे विश्वविद्यालय शब्द अब युनिवर्सिटी के लिये प्रचलित है और महाविद्यालय मात्र ग्रन्वाद हो सकता है, परन्तु महाविद्यालय का अर्थ लोग डिग्री कालेज समझते है और जो कनोटेशन यूनि-वसिटी का है वही कनोटेशन विश्वविद्यालय का सारे देश मे स्वीकार कर लिया गया है। इसलिये यही नाम होना चाहिये। हमारे साथियों ने सूझाव दिया था कि महामना पंडित मालवीय के नाम से पंडित मदनमोहन मालवीय बनारस विश्वविद्यालय रखा जाये। इस बारे में बहुत से संशोधन स्ना गए हैं। एक संशोधन है इसका नाम बनारस विश्वविद्यालय रखा जाये । मैं ममझता हं यह ग्रनावश्यक है । इस प्रकार का परिवर्तन करने से मेरे विचार से---मैं भ्रंग्रेजी शब्द का इस्तेमाल करता हं---भ्रनावश्यक इरीटेशन होगा । दूसरी एक दुर्भावना भी दिखाई देती है। हम भले एक काम को ग्रच्छा समझ कर करें, लेकिन हम यह कहें कि हमारे पड़ोसी की दो माखें फूटें इसलिये हम प्रपनी एक म्राख फ़ोड़ लें, यह गलत बात है। हमें क्षोभ होता है, हमारे सदस्य तर्क करते हैं कि चूकि हमे मुस्लिम विश्वविद्यालय से "मुस्लिम" नाम को हटाना है, इसलिये "हिन्दू" नाम को हटाएंगे। यह तो मुस्लिम सम्प्रदाय में हम ग्रीर भी म्रविश्वास पैदा करेंगे। म्रगर म्राज कोई कहे कि प्रगर हिन्दू अपने मंदिर गिरा दें तो मस्जिदों को गिराने में बड़ी ब्रासानी होगी, तो क्या य ; कोई तर्क होगा ? यह दुर्भाग्य अर्ण होगा । मै समझता हूं, जाति या कम्युनिटी के नाम से संस्थाम्रों को रखना उचित नही है। इसलिये हम उसे त्यागें ग्रौर चाहे हम "मुस्लिम" नाम ड्राप कर सर्के या न कर सर्के. तब भी उसको हमें स्वीकार करना चाहिये। लेकिन यह तर्क नही देना चाहिये कि भ्रपने

पड़ोसी के दो हाथ काटने के लिये ग्रपना एक हाथ कटा लो । ग्लत दात होगी । इसलिये मैं चाहता ह सीधे सात्विक भाव से इस बात को समझें ग्रौर पंडित मदन मोहन मालवीय ने जो नाम इस संस्था को दिया था, काशी विश्वविद्यालय, उसी को स्वीकार करें। यदि

ग्राप इस संशोधन को मान लें तो मैं समझता

हं, इसका कोई विरोध नही होगा ।

University

(Amendment) Bill, 1964

जहां तक युनियन का सम्बन्ध है, मैं समझता हं, हमारे मित्र प्रो॰ मुक्ट बिहारी लाल ने भी कहा--यदि युनियन की आप कम्पलसरी सदस्यता को उठा देंगे तो ग्राप भौर भी कठिनाई मे पड़ जायेंगे। पहली कठिनाई यह होगी : ग्राज ग्राप उसको हटा देंगे तो कल ग्रापको झकना पडेगा । विद्यार्थी समाज इसको स्वीकार नही करेगा, वह ग्रादो-लन करेगा । यह मैं इसलिये कहना चाहता हं ताकि मेरी यह राय ग्रंकित रहं ग्रीर मेरी यह धारणा है कि ग्रागे चल कर यह सत्य सामने श्राकर रहेगा । मै भी विद्यार्थी रह चुका हं, मैं युनियन का स्रघ्यक्ष रह चुका हं श्रौर मैं विद्यार्थियों की मनोवृत्ति से श्राज तक परिचित हं क्योकि मैं उनमें काम करता हुं। वे कभी इस बात को स्वीकृत नही कर सकते । इलाहाबाद विश्वविद्यालय मे कुछ वर्ष पहले यह प्रश्न उठा भी था श्रौर वहा के वाइस चान्सलर को झकना पडा था। भ्रब सारे देश में यह ग्रादोलन उठ खड़ा होगा भ्रौर हमें झुकना पड़ेगा । इसलिये ऐसा कदम न उठाएं ताकि भ्रापको भ्रपना कदम रिट्रेस करना पड़े।

तीसरी बात, यदि भ्रापने ऐसा किया कि सरकार ग्रलग-ग्रलग होस्टलो के नाम से, म्रलग-म्रलग जातियों के नाम से. म्रलग म्रलग पार्टियों के नाम से संस्थाएं कायम करेगी तो इतनी अनुशासनहीनता होगी कि जिसका कोई मुकाबला नहीं कर सकेगा । इसलिये मैं समझता हूं, जो परम्परा पचास वर्षों से सारे देश में ग्रारम्भ से चली ग्रा रही है उसमें म्राप किसी प्रकार का विरोध न करें, **को** परिवर्तन न करे ग्रौर युनियन जैसे श्राज तक चली ब्राई हैं वैसे ही रहने दें। युनियन की कार्य पद्धति में, उसके कार्य करने के जो विषय हैं, उनमें, श्राप कोई नियंत्रण करे-उनकों क्या करना चाहिये, क्या नही करना चाहिये, वह निश्चय करे। लेकिन युनियन का तो कोई काम ही नहीं कि वे राजनीति में पड़ें। वह तो विद्यार्थियों के बौद्धिक प्रशिक्षण के लिये होता है, जिसको एक्स्ट्रा केरिकूलर एक्टीविटीज कहते हैं श्रौर यह तभी होता है जब उनके ऊपर, प्राफ़ेसरों पर, गुरुग्रों पर, विश्वास किया जायेगा, जिसके वे ग्रधिकारी हैं, जिसके वे पात्र हैं, जिसके वे योग्य हैं। यदि वह नही किया जायेगा तो कभी श्राप उसमें सफल नही हो सकते । (Time bell rings.) दो एक शब्द ग्रीर कह कर मैं बैठ जाउंगा।

भ्रन्त में मैं उस विषय की चर्चा करना चाहता हूं जिस विषय ने इस सदन का बहत समय लिया श्रीर श्रनुचित समय लिया । वह है रजिस्ट्रार का मामला । मैंने एक संशोधन दिया था ग्रौर वह संशोधन यह था कि युनि-बिसटी के सारे श्राफ़िसर्स जो पहले से काम करते आ रहे हैं वे बाद में भी काम करते रहें, लेकिन उनमें से ग्रगर किसी को युनिवर्सिटी श्रवांछनीय समझती है श्रौर हटाना चाहती है तो उसको हटाने का उसको श्रधिकार केवल इस शर्न पर रहे कि उसका जो शैष क्षेत्रा-काल हो उसका वेतन उसको दिया जाये। पना नही. क्यों माननीय शिक्षा मंत्री का घ्यान उस समय उस ग्रोर नहीं गया । मैं समझता हूं, प्रोफ़ेसर वाडिया का संशोधन इसी स्राशय का हो सकता है। मैं इस बात को ग्रन्चित समझता हं कि किसी एक व्यक्ति को सामने रख कर, किसी एक ग्रादमी को सामने रख कर कानन बनाया जाये, उमकी क्षेत्रा को बढाने के लिये या समाप्त करने के लिये। युनिवर्सिटी को हम मये सिरे से शुरू कर रहे हैं, नये सिरे से प्रयोग कर रहे हैं। तो उसमें इस बात का मौका होना चाहिये कि जो चीज उस नए सेट में ठीक न लगे उसको हम अलग कर दें श्रौर जो ठीक लगे

रखें। यदि रजिस्ट्रार या वाइस नान्सलर या कोई दूसरा ग्रधिकारी इस समय ऐसा समझा जाता हो जिसकी उपयोगिता नही हो, जिसके जिरये विश्वविद्यालय की भविष्य में हानि हो सकती है, तो हम ऐसा मंशोधन स्थों नहीं स्वीकार करे जिसमें विश्वविद्यालय को यह ऋधिकार भी रहे कि वह जो करना चाहे वह करे, न करना चाहे न करे ? मैंने संशोधन तो दिया नही, लेकिन में माननीय शिक्षा मंत्री का घ्यान उस संशोधन की ग्रोर दिलाना चाहता हं ग्रीर उनकी ग्राज्ञा हो तो मैं वह भी देना चाहता ह--वह इसी म्राशय का है कि विश्वविद्यालय के जितने ब्रधिकारी हैं उनकी स्वाएं उस समय समाप्त हों जब विश्वविद्यालय ऐसा चाहे । दो ही भ्रब्द, मान्यवर, मै कहना चाहुंगा । मैं इस तरीके से सहमत नहीं हूं कि यदि कोई व्यक्ति ऐसा है जिससे विश्वविद्यालय का ग्रहित हुम्रा है, तो सिर्फ इसलिए उसको रहने दिया जाये, क्योंकि कान्न उसके हटाने के रास्ते में बाधक होगा या सिद्धांत बाधक होगा । सारी डैमोकेसी, सारे जनतंत्र का उद्देश्य यह है कि हम जो कार्य करे वह "बह-जनहिताय बहुजनस्खाय" हो ग्रर्थात् भंग्रेजी में वह In the larger interests of society जहां मुल्क का प्रश्न ग्राता है, वहां एक हो या भ्रल्प हो, भ्रगर उसके लिए भ्रहितकर हो तो में कहता हूं कि देश समाज के हित के लिए व्यक्ति के न्यायपूर्ण हित को भी हम सैकिफाइस करते हैं। हम डिफेन्स श्राफ इंडिया रूल्स का समर्थन इसीलिए करते हैं कि वह देश के लार्जर हित में है। भ्रभी हमारे मित्र ने जिक किया कि रेलवेमैन को भी अध्यादेश से डिसमिस किया था। लेकिन जहां सिद्धांत की बात है, एक व्यक्ति के हित के लिए सारे समाज का ग्रहित होता है, वहां यदि न्याय का हनन होता हो, तो उस सारे हित की दिष्ट में उसको भी स्वीकार करना चाहिये।

इन शब्दों के साथ मैं मोटे तौर पर इस विधेयक का समर्थन करता हं।

श्री जगत नारायण (पंजाब) : वाइस चेयरमैन महोदय, मैं वजीर साहब को मुबारक-बाद देता हूं कि वे इतनी बड़ी हिम्मत और दिलेरी से इतने मौज ग्रमेन्डमेंटस को लाकर इस बिल को पालियामट के सामने पेश कर दिया । मैं उन्हें इस बात के लिए इसलिए भी मुबारकबाद देना चाहता हूं क्योंकि मुझे भी, जब मैं पंजाब में बतौर वजीर तालीम था, इस बात का कुछ तजुर्बा है कि युनिवर्सिटी एंक्ट में किसी तरह की कोई तब्दीली या कोई अमेन्डमेंट करना बड़ा मुश्किल काम होता है। जब कोई इस तरह की बात करता है तो उसकी बड़ी मुखालफत होती है। इसलिए मैं समझता हूं कि उन्होंने बड़ी हिम्मत का काम किया है

पेश्तर इसके कि मैं कुछ बातें ग्रापके सामने रखं, मैं बनारस युनिवर्सिटी के नाम के संबंध में ग्रपने विचार रखना चाहता हूं। मैंने म्राज बहुत सी तकरीरें सूनीं, पहले भी सुनी थीं, लेकिन दो तकरीरे ऐसी हैं जिसमें यह कहा गया है कि बनारस युनिविसटी के साथ "हिन्दू" शब्द होना चाहिये । एक साहब ने डरते डरते कहा कि अगर यह बदल दिया जाये तो कोई बात नहीं। मगर मैं उन लोगों में से हं कि जब यह युनिवर्सिटी बनी थी तो उस समय इसके बारे में जो कुछ ग्रखबारात में निकलता था वह मैं पढ़ता था। मुझे अच्छी तरह से याद है कि जब श्री मालवीय जी ने यह यनिवर्सिटी बनाने का फैसला किया तो उस समय हिन्दुस्तान के हिन्दू श्रीर मुसलमानों में जितने बड़े-बड़े नेता थे, एजुकेशनिस्ट थे, उन सब से इस बारे में सलाह मशविरा किया था ग्रौर तब इस युनिवर्सिटी को बनाया था। इस युनीवर्सिटी को बनाने की मंशा यह थी कि जो लोग टैक्नीकल एजुकेशन के लिए बाहर के देशों में जाते हैं वे न जाने पावें। श्रमीर लोग तो अपने बच्चों को बाहर के मुल्कों में पढ़ने के लिए भेज सकते थे, लेकिन जो मिडिल क्लास के लोग थे, गरीब लोग थे, वे अपने बच्चों को बाहर के मुल्कों में पढ़ने

के लिए नहीं भेज सकते थे; क्यों कि वे इतना पैसा ग्रफोर्ड नहीं कर सकते थे कि वे उनको पढने के लिए अमेरिका या इंगलैंड भेजें श्रीर वहां से पढ़ कर स्राकर के यहां बड़ी, बड़ी नौकरियों में फायज हों। इसी वजह से मालवीय जी ने इस यनिवर्सिटी को जन्म दिया था कि गरीब श्रादिमयों के लडके बाहर न जाकर यहां श्रासानी के साथ पढ़ सकें।

जहां तक मुझे ख्याल है कि इस यूनिवर्सिटी के लिए जो पैसा इक्ट्ठा किया गया, वह सिर्फ हिन्दुश्रों से ही नही लिया गया, बर्तिक मुसलमानों से भी लिया गया। जिस तरह से हिन्दू राजा महाराजाओं से इस युनिविसटी के लिए पैसा लिया गया उसी तरह से मुसलमान नवाब ग्रौर जागीरदारों से भी पैसा लिया गया। इसलिए जो यह युनिवर्सिटी है वह एक "हिन्दू" शब्द लगा देने से यह समझ लें कि यह सिक्युलर हो गई, गलत बात है। मगर हमें हिन्दू नाम से कब तक डरना होगा ग्रौर इसका मतलब तो यह हो गया कि हमें हिन्दू घराने में पैदा ही नहीं होना चाहिये; क्योंकि वह सिक्युलर नहीं होगा । इस तरह की जो बात कही जाती है कि यह सिक्यूलरिज्म के खिलाफ है, वह गलत वात है। हमारी सरकार तो सिक्युल-रिज्म के खिलाफ बड़ी लड़ती रही है। उसने शेख अब्दुल्ला को सिक्यूलरिज्म का अवतार बनाया भ्रौर भ्राज यह भ्रापके सामने हैं कि शेख अब्दुल्ला का करदार किस किस्म का है। इसलिए हिन्दू लम्ज से डरना श्रौर यह कहना कि यह बात सिक्युलरिज्म के खिलाफ हो जायेगी, युनिवर्सिटी के तालीम के खिलाफ हो जायेगी, मैं समझता हं कि यह गलत बात है। मैं समझता हं कि सिलेक्ट कमेटी ने जो फैसला इस बारे में किया है वह दूरुस्त फैसला है। इस नाम की बड़ी प्रतिष्ठा है ग्रीर इस नाम की न सिर्फ हिन्द्स्तान ही में चर्चा है बल्कि सारी दुनिया में है श्रीर इसलिये मैं चाहता हं कि यह नाम नहीं बदला जाना चाहिये।

दूसरी बात जो मैंने सुनी है वह यह है कि जब यह बिल पास हो जाये तो वाइस चान्सलर श्रीर रजिस्ट्रार को उसी वक्त शन्ट कर दिया जाये । मैं पंजाब युनिवर्सिटी के सिनेट का मेम्बर हूं ग्रीर मुझे पता है कि किस ढंग पर बडे बड़े एज्केशनिस्ट, लायर्स, प्रिसि-पल्स, प्रोफेसर्सं ग्रौर रिटायर्ड जज सिनेट के मेम्बर होते हैं। मगर जब कर्मा वहां पर झगड़ा शुरू होता है, पार्टीवाजी शुरू होती तो मुझे दख होता है। मैंने उन से कहा कि मै कांग्रेस पार्टी में रहा हूं लेकिन जिस ढंग से ग्राप वहां पर लड़ते हैं उससे यह मालूम होता है कि ग्राप सियासी पार्टियों से भी गये गुजरे हैं। मैं न रजिस्ट्रार का नाम जानता हूं श्रीर न वाइस चान्सलर का ही नाम जानता हं, मेरा इनसे कोई वास्ता भी नहीं है श्रौर मैंने इनका कभी नाम भी नहीं सुना । मगर मैं एक बात कहना चाहता हूं कि किसी को वगैर कोई चार्जशीट दिये ग्रौर हाउस के किसी लेजिस्लेशन से अलग नही कर सकते हैं और यह कोई प्रांदीय बात नहीं है, यह गलत बात होगी । मैं समझता हूं कि सब से बहतर तरीका यह है कि भ्राप विजिटर को उसका केस सिपुर्द कर दोजिये। जब विजिटर के पास उनका केस जायेगा तो वह उनको बुलायेगा ग्रीर पूछेगा । ग्रगर केस उनका ठीक होगा तो उनको रखेगा और अगर ठीक नहीं होगा तो उनको चार्जशीट दे देगा । मगर श्राप पालियामेन्ट के जरिये उनको शन्ट करना चाहते हैं, यह बात गलत है।

इसके अलावा मैं बड़ा हैरान हूं कि मि० वाडिया साहब ने कहा कि इस यूनिर्शासटी में एक करोड़ रुपया सालाना खर्च होता है। इस यूनिविसटी में जो इस समय ट्रेजरार है उसको आप अब फाइनेन्स आफिसर बना : हैं। फाइ नेन्स आफिसर कह कर इस पोस्ट की अहमियत नहीं बढ़ जातो है। लेकिन मैं यह कहना चाहता हूं कि आप उसको 10 हजार रुपये तक चैक काटने का अख्तियार दे रहे हैं। आप 10 हजार रुपये तक का जो खर्चा

युनिवसिटी में होगा उसके लिए ग्राप उसको चैक क/टने का ग्रस्तियार देरहे है। करण्शन कसे स्राता है ? करपशन इसी तरह से स्राता कि एक आदमी की 10 हजार रुपये का चैक काटने का आप अधिकार दे रहे है। इस बारे में ग्राप उस पर कोई पाबन्दी नहीं लगा रहे हैं कि वह चैक काटने से पहले रेक्टर से पूछ ले, सिनेट से पूछ ले, कोर्ट के ग्रादिमयों से या वाइस चान्सलर से पूछले ग्रीर पूछ ले। इस तरह से ग्राप एक ट्रेजरार को इतनी भारी जिम्मेदारी सिपुर्द कर रहे है श्रीर उसे 10 हजार रुपये के चैक काटने की इजाजत देकर बहुत भारी गलती कर रहे है। इस से मैं समझता हुं कि ग्रापके हिसाब मे गबन होगा, कई तरह की बातें होंगी और इस तरह से ग्रापका काम ठीक तरह से नहीं चलेगा । ग्राप पुछेंगे कि किस तरह से ये बातें होंगी, तो मैं कहना चाहता हुं कि मैं एक संस्था का से ऋटरी रहा हूं। हमारे हैं डवल क को 500 रुपया निकालने की इजाजत थी लेकिन लाहौर बिरला ट्रस्ट के लिए 1500 रुपए की जरूरत पड़ गई। प्रेजीडेन्ट को दो हजार रुपया निकालने की इजाजत थी, मगर वे थे नही । 1,500 रुपया जरूर चाहिए था, तो मैंने कहा कि कैसे निकाल सकते हो। तो उसने कहा कि तीन श्राइटमों मे इसको स्पिलिट कर दो श्रीर इस तरह से 500 रुपये के तीन चैक काट कर काम चल सकता है। तो मैं यह कहना चाहता हूं कि जिस भ्रादमी को ग्रापने दस हजार रुपये के चैक काटने का ग्रस्ति-यार दे दिया है, वह इस ढंग से श्रापरेट करेगा कि जिस व्यक्ति को जरूरत होगी वह उसकी हैल्प करेगा। वह इस तरह से चैक काटते चला जायेगा कि उस के करप्शन का आपको बाद में पता चल जायेगा । यही वजह है कि हमारे मुल्क मे इस तरह से करण्शन बढ़ता चला जाता है। इसलिए मैं बड़े श्रदब से वजीरे तालीम से कहुंगा, इस हाउस से भी कहुंगा, कि एक ट्रेजरार को इतने अख्तियार नही देने चाहियें। जो व्यवित पहले एकाउन्ट म्राफिसर था उसको फाइनेन्स ग्राफिसर कह के वह

[श्री जगत नारायण] श्रफसर नहीं बन जाता है; बल्कि वह एकाउन्टेन्ट ही रहेगा ग्रीर उसकी जिम्मेदारी बढ़ नहीं जाती है ।

इसके आगे मैं यह कहना चाहता ह कि वाइस चान्सलर को चुनने के लिए टं कोके दो मेम्बरों को इजाजत दी गई है। मैं समझता हूं कि इस बारे में हमें डेमोक्रेसी के प्रिसिपल्स पर काम करना चाहिये, लेकिन जिस तरह से आजकल युनिवर्सिटी में काम होता है, कोट की मीटिंग होतो है, वहां पर पार्टीवाजी होतो है, उस से हम इस नतीजे पर पहुंचते हैं कि वाइस चान्सलर के चुनाव में भी यही बात होगी। श्रापने कोर्ट के दो मेम्बरों को वाइस चान्सलरको चुनने का ग्रस्ति।र दे दिया है ग्रोर तोसरा ग्रादमी एक विजिटर का नामजद आदमी होगा और ये तीनों मिलकर वाइस चान्सलर का चुनाव करेंगे। इसलिए सुझाव यह है कि ग्रिंखितयार विजिटर को देदें कि जिस को वह चाहे वाइस चान्सलर नामिनेट करेगा, वही वाइस चान्सलर मुझे खुद इस का तजुर्जा है। हमारे यहां पंजाब में यह तरोका है कि अगर पंजाब की किसी युनिवर्सिटो का वाइसचांसलर बनाना हो तो एज्केशन मिनिस्टर को बला कर के चीफ मिनिस्टर कन्सल्ट करता है कि, भाई, तुम्हारी क्या राय है, किस की बनाना चाहिये? ऐसा एक मामला मेरे वक्त में भो ब्राया था ग्रीर हम दोनों एपी कर गये थे कि फलां को वाइस चान्सलर बनाया जाये ग्रौर हम ने बाकायदा तौर पर ग्रार्डर भी लिख दिया या ग्रीर उस पर चोफ मिनिस्टर ने दस्तखत कर दिये थे। मगर फिर ऐसा हम्रा कि यहां जो युनियन एजकेशन मिनिस्टर थे, उन के पास एक ग्रादमो की एशोच थी जी खुद वाइस चांसलर बनना चाहता था ग्रीर उस के एप्रोच करने की वजह से उस के लिये यहा से मेसेज गया ग्रीर हमारा वह म्रार्डर लिखाका लिखा रह गया। इस लिये ग्राप यह कोशिश करें कि विजिटर

को यह ब्रस्तियार दिया जाये कि वह जिस को वाइस चांसलर नामिनेट करना चाहे, उस को नामिनेट करे।

THE VICE-CHAIRMAN: (SHRI M. RUTHNASWAMY): Ten minutes are over.

SHRI JAGAT NARAIN: Only ten minutes for me? People have been speaking for more than twenty minutes here.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): You may take one or two minutes more. There are five speakers more.

श्री जगत नारायण: किसी श्रीर पर यह बंदिश लागू नहीं था, तो फिर मुझ पर यह बंदिश क्यों लागू है? मैं बैठ जाता हूं? स्रगर स्राप यह बंदिश मुझ पर लगा रहे हैं।

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): One minute more.

श्री जगत नारायण : एक मिनट में मैं नहीं बोल सकता ग्रौर मैं बैठ जाता हूं।

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Prof. Satyavrata Siddhantalankar.

प्रो० सत्यद्गत सिद्धांतालंकार निर्देशित) : उपसभाध्यक्ष महोदय, मैं तो समझे बैठा था कि मुझे नही बोलना है। लेकिन मैं बोलने के लिये तो बैठा ही था, इसलिये जब नाम ग्राया तो बोलना हो है। इस बिल के विषय में जो सब से महत्वपूर्ण बातें है, वह इस का नाम है। बाकी बांतें तो ग्रवांतर हैं। कोर्ट के इतने मैम्बर होने चाहियें, एकिज क्यटिव कौंसिल के इतने मेम्बर होने चाहियें, तो वे तो होंगे ही । लेकिन जिस चीज का आप को फैसला करना है वह यह है कि इस विश्व-विद्यालय का नाम क्या हो नाम के विषय में कहा जाता है कि "हिन्दू" शब्द को उठा दिया जाये । मैं यह कहना चाहता हुं कि "हिन्दू" शब्द साम्प्रदायिक नहीं है। "हिन्दू" शब्द का इतिहास यह है कि जो सिध दरिया थी, उस के इस पार के जो लोग थे वे वैदिक

[10 NOV. 1965]

साहित्य में सैंधव कहलाते थे ब्रौर 'सिंधु' का 'स' 'ह' हो गया। पश्चियन के ग्रन्दर 'स' का 'ह' हो जाना है। "असुर" का "ग्रहर" हो जाता है। "सप्ताह" का "हफ्ताह" हो जाता है। इस दृष्टि से "सिंधु" शब्द से हिन्दू बना है और यह साम्प्रदायिक न होते हुए एक भौगोलिक शब्द है, ज्योग्रेफिकल शब्द है ग्रौर भौगोलिक शब्द होने के कारण इस के ऊपर साम्प्रदायिकता का लांछन लगाना गलत है। इस में सदेह नहीं कि इस समय जो कुछ इस की स्थिति है वह बार-बार कहने के कारण साम्प्रदायिक हो गई है, लेकिन ग्रगर "हिन्दू" शब्द साम्प्रदायिक है, तो "हिन्दो" शब्द भी साम्प्रदायिक है क्योंकि "हिन्दी" ग्रौर "हिन्दू" एक हो बात है। ग्रगर "हिन्दो" शब्द साम्प्र-दायिक नही है, "हिन्दुस्तान" शब्द साम्प्र-दायिक नही है, तो "हिन्दू" शब्द भी साम्प्र-दायिक नहीं है । मेरा कहना यह है कि हमे इस दृष्टि से "हिन्दू" शब्द को नही हटाना है क्योंकि मुस्लिम यूनिवर्सिटी में से "मुस्लिम" शब्द को हटाना है । "हिन्दू" शब्द को हटाने का एक कारण जो मै समझना हु ग्रौर वह यह है कि जितने विश्वविद्यालय है वे भौगोलिक हुग्रा करते है। जैसे इलाहाबाद विश्वविद्यालय है, लखनऊ विश्वविद्यालय है ग्रौर प्राचीन काल मे नालंदा विश्वविद्यालय भी था । नालंदा भी एक स्थान का नाम था। तो स्थान के नाम पर या किसी विचारधारा के नाम पर विश्वविद्यालय के नाम रखे जा सकते हैं। लेकिन ग्राप किसो व्यक्ति के नाम पर किसो विश्वविद्यालय का नाम रखें तो यह मुझे समझ में नहीं ग्राता । यह मैं इस लिए कह रहा हूं क्योंकि इस का जो ग्रवांतर रूप बतलाया गया है वह यह है कि हिन्दू विश्व-विद्यालय के स्थान पर इस का नाम मदन मोहन विश्वविद्यालय रख दिया जाये जिस का ग्रर्थं यह है कि अलीगढ़ विश्वविद्यालय का नाम सर सैयद ग्रहमद विश्वविद्यालय रख दिया जाये, तों भेद क्या हुम्रा । म्रगर म्राप "हिन्दू" शब्द को हटा कर के मदन माहन नाम रख देते है ग्रौर 'मुस्लिम' शब्द को हटा कर के सर सैयद

ग्रहमद नाम रख देते हैं, तो बात तो वही रही। मदन मोहन हिन्दू थे श्रौर सर सैयद श्रहमद मुस्लिम थे। इसलिये हिन्दू और मुसलमान का जो भाव है वह फिर वैसे का ैसा रह जाता है । भ्रगर म्राप को साम्प्रदायिक शब्द हटाना है तब तो सब से उत्तम तरीका यह है कि म्राप इस का नाम काशा विश्वविद्यालय रखें ग्रौर ग्रलीगढ़ मुस्लिम यूनिवर्सिट। का नाम ग्रलीगढ विश्वविद्यालय रखें। यह कहा गया कि विश्व-विद्यालय शब्द गलत है।

श्री लोकनाथ मिश्र (उड़ीसा) : उन के नाम पर विश्वविद्यालय का नाम रखने मे हरजा क्या है ?

प्रो॰ सत्यवत सिद्धातालंकार में ने यही कहा कि उस मे वही हिन्दू और मुसलमान की भावता बनी रहेगी। श्राप हिन्दू मुसलमान की भावना को हटाना चाहते है, लेकिन उम मे ग्राप उस भावना को बनाये रखेगे ।

यह कहा गया है कि विश्वविद्यालय शब्द गलत है। यह बात गलत है। "विश्वविद्यालय" यृनिवर्सिटी का सही ग्रनुवाद है। किस तरह से। डा॰ तारा चन्द ने कहा था कि "यूनिवर्सिटस" शब्द का ग्रनुवाद कर दिया गया है। ''यूनि-विसिटस" का ग्रर्थ है "होल" ग्रौर इस का ग्रर्थ है "गिल्ड" । वह "यूनिवर्सिर्ट।" शब्द जो है वह "यूनिवर्सिटस" से बना है ग्रीर "यूनि-विसिटस" का अर्थ वही है जो 'होल' का है ग्रौर 'होल' का ग्रर्थ विश्व है। इस दृष्टि से "यूनिवर्मिटी" का जो शुद्ध संस्कृत का स्रनुवाद है वह विश्वविद्यालय है महाविद्यालय नहीं है। विद्यालय, महाविद्यालय ग्रीर उस के बाद तीसरी स्टेज है विश्वविद्यालय । तो ग्रसली शब्द जिस को हम यहा पर शुद्ध संस्कृत के तौर पर रख सकते है वह विश्वविद्यालय है। जो अरबी फारसी के लोग हैं उन्होंने शायद महाविद्यालय शब्द चुना होगा । लेकिन संस्कृत की दुष्टि से विश्वविद्यालय शब्द ही ठीक है। तो मैं यह कहना चाहता हूं कि इस बिल में जिस बात पर मुख्य विवाद है वह यह है कि

श्री सत्यवत सिदातालंकार

इस का नाम क्या होना चाहिये। मैं समझता हूं कि इस का नाम काशी विश्वविद्यालय होना चाहिए ग्रौर इसी तरह से ग्रलीगढ़ मुस्लिम विश्वविद्यालय का नाम ग्रलीगढ़ विश्वविद्यालय होना चाहिए।

इस के साथ मैं यह कहना चाहता हूं कि चागला साहब ने कहा था कि हमें ग्रपनी संस्कृति की तरफ़ ग्राना चाहिए। वाइस चान्स-लर का ग्रानुवाद ग्राप करते हैं उपकुलपति। उपकुलपति का क्या ग्रर्थ हैं ? कुल का ग्रथं हैं कि गुरु का जो कुल हो, उस को कुल कहते हैं। तो वाइस चांसलर के लिए शब्द ग्रगर ग्राप उपकुलपति मानते हैं तो ग्राप को विश्वविद्यालय का नाम गुरुकुल रखना पड़ेगा, नहीं तो उप-कुलपति जो है उस का कोई ग्रयं ही नहों होगा। वैसे इस संस्कृति की तरफ़ ग्राप ग्राते चले जा रह हैं। ग्राजकल जो विश्वविद्यालय में दीक्षांत भाषण होने हैं उन में यह कहा जाता है।

"सत्यम वद, धर्मम्, चर, स्वाध्यायान मा प्रमद ''

यह सब क्या है ? यह सब तैत्तरीय उपनिषद में दिया गया है। उस समय जो दीक्षांत भाषण हुआ करते थे, वैसे ही दीक्षांत भाषण ग्राप इस समय विश्वविद्यालयों में ला रहे है। तो ग्रगर ग्राप वाकई संस्कृति की तरफ़ म्राना चाहने हैं, तो केवल संस्कृति का नाम लेने से संस्कृति नहीं आ जायेगी। संस्कृति तब आयेगी जब कि आप संस्कृति को पकड कर शिक्षा में लायेंगे। संस्कृति के अन्दर जो स्रसनी चीज है वह गुरुकुल की भावना है। गुरुकुल की भावना का अर्थ क्या है ? जैसा कि मैं ने कहा उपकुलपति के ग्रन्दर ''कुल'' गब्द हैं श्रौर कुल का अर्थ है परिवार। शिक्षा के लिये जहां पर गुरु और शिष्य रहते हैं उन का एक परिवार होना चाहिए । स्राज स्राप का क्या परिवार है ? ग्राज परिवार का कही भाव ही ग्राप की शिक्षा के ग्रन्दर नहीं पाया जाता

भ्रौर जो इस समय अनियंत्रण पाया जाता है उस का कारण यह है कि गुरु श्रीर शिष्य के अन्दर भ्रन्दर पिता-पुत्र का सम्बन्ध नहीं है। गुरुकुल के ग्रन्दर पिता-पुत्र का सम्बन्ध होता था । गुरुकूल का ग्रर्थ गुरुकूल कांगड़ी नहीं है। गुरुकूल का ग्रर्थ है गुरुकुल की भावना। गुरुकूल का अर्थ है गुरु और शिष्य के अन्दर जो पिता पुत्र का सम्बन्ध होता है, उस भावना को जाग्रत करना । श्राप मुझे बतलाइये कि इस विश्वविद्यालय विधेयक के ग्रन्दर कहां हैं वह भावना जिस भावना को ग्राप ले कर प्राचीन ग्रादशों की तरफ लोगों को ले जा सकते हैं। प्राचीन स्रादश की हमारे शिक्षा मंत्री ने श्रपने भाषणों में जगह जगह चर्चा की है। मैं शिक्षा मंत्री जी से कहना चाहंगा कि यह चर्चा ग्राप की बहत ही स्वागत करने योग्य है, लेकिनं इस चर्चों को सिर्फ़ चर्चा के क्षेत्र तक रखना ही काफ़ी नहीं है। इस चर्चा को कियात्मक रूप देना होगा ग्रीर क्रियात्मक रूप देने के लिये ग्राप को इन विश्वविद्यालयों के ग्रन्दर इस भावना को जाग्रत करना होगा जिस भावना को ले कर के हमारे प्राचीन विश्वविद्यालय बने हए थे।

एक बात ग्रौर कह कर मैं समाप्त **करता** हूं।

विद्यार्थियों के नियंत्रण के सम्बन्ध में स्राजकल स्रनेक समस्यायें उठ खड़ी हुई हैं। विद्यार्थी जगह जगह उठ खड़े होते हैं, स्रपने सम्वायकों के विरुद्ध उठ खड़े होते हैं, स्रपने विश्वविद्यालय के विरुद्ध उठ खड़े होते हैं। इस के लिए हम ने एक तरीका इस्तेमाल किया है स्रोर वह यह है कि जैसे अन्य विषय पढ़ाए जाते है इतिहास है, भूगोल है, विज्ञान है, इन विषयों में स्राप स्रंक देते हैं— उसी तरह से हम ने 'ब्रताभ्यास' की व्यवस्था स्रारम्भ की है। "ब्रताभ्यास" का सर्थ है यह देखना कि शिक्षणालय के स्रन्दर नियमों का कहां तक पालन होता है। स्राप ने नियम बनाया कि विद्यार्थी सिनेमा देखने नहीं जायगा। स्रगर विद्यार्थी सिनेमा देखने जाता है तो स्रघ्यक्ष,

[10 NOV. 1965]

जिस को ग्राप डीन कहते हैं. उस को ग्रंक देगा ग्रीर वे ग्रंक पूर्ण ग्रंक में. पास मार्क्स में. जो विश्वविद्यालय की डिग्री हासिल करने के लिए होते है, उन में जोड़े जायेंगे। ग्राप नियम बना देंगे कि इस इस कार्य के लिए इतने श्रंक होंगे। ग्रगर विद्यार्थी इस नियम को तोडता है तो उस के इतने श्रंक काट लिए जायेंगे। समय स्राप एक नवीन व्यवस्था का प्रारम्भ कर रहे हैं। इस प्रकार की व्यवस्था श्राप काणी विश्वविद्यालय के नियम-विधान के अन्तर्गत रख दें कि हर विद्यार्थी को व्रताभ्यास के ग्रंक भी दिए जायेंगे। जैसे म्रन्य विषयों के म्रन्दर मंक होते है, गणित के ग्रन्दर होते हैं, वैसे ही इस के लिए भी दिए जाएंगे। जो इस में पर्याप्त ग्रक नहीं ले सकेंगे, वे पास नही समझे जाएंगे। ग्रन्तीर्ण हो जाएंगे, उस को भ्राप डिग्री नहीं देंगे । इस तरह की व्यवस्था करने से ग्राप विश्वविद्यालय में जो नियंत्रण प्रणाली है, नियंत्रण पद्धति है उस को कायम रख सकेगे। इतना कह कर मैं यह फ़िर स्राशा करूंगा, शिक्षा मंत्री जी से कि सिर्फ संस्कृति का नाम, प्राचीनता का नाम, राष्ट्रीयता का नाम लेने से काम नहीं चलेगा तथा ग्राप कुत्र ग्रीर बढ़कर चलेंगे जिससे ग्रापका जो उदस्य ह, जिसे लेंकर स्राप स्राए हैं, वह उद्देश्य पूर्ण हो।

PANDIT S. S. N. TANKHA (Uttar Pradesh): Mr. Vice-Chairman, Sir, 1 am thankful to you for giving me a chance to speak. I am also thankful to the House for sitting beyond 5.00 p.m. to listen to the few words which I would like to say on the Bill.

On the whole, I welcome this Bill which has been brought forward now after several years, after the University has been in a very bad way. But my support to the Bill is with certain reservation with regard to certain matters, which I will presently place before the House. I naturally welcome the move of the hon. Minister in bring. ing about a greater proportion of elected element in the Court, which is indeed a very good thing, and in bring-

ing down the strength of the nominated members in the Court. I hope that such a step will be helpful and would be to the good of the University. It is mentioned in the Bill that the strength of the Members of Parliament who are to be represented on the Court is being increased. This is also a welcome change.

But, Sir while speaking these changes, I do not favour idea of the term Vice-Chancellor being fixed for single term of five years. My own view is that the term of the Chancellor-as it is in various other Universities—should be for years with a right of his being reelected for a second or a third term. If at all any stipulation is to be made restricting his term of office, then it should not be for less than two terms. That is my suggestion.

Then, Sir, the other thing with which I do not agree is the changing of the residential character of the University. Previously, the University was purely a residential one; the University was confined to the limits of the City of Banaras. Now limit is being extended to a limit 15 miles' radius beyond the precincts of the University, which means a distance of about 15 miles from the University on all sides. Now, Sir, as you will see, the character of the University will be affected by this change. It will become a residential-cum-teaching University and it will be impossible for the University itself to keep proper and good control over the administration as well as on the teaching and discipline in the colleges which will be 15 miles apart. Therefore, I do not favour this suggestion and I hope that the hon. Minister will see his way to make some change in it.

Then, Sir, I do not also favour the idea of the membership of the union being made optional. As my friend, Shri M. P. Shukla, has just stated, I, too, am afraid this move may lead to greater troubles in the University in

(Pandit S. S. N. Tankha.)

the years to come. As you will see, the students are no others than our own children, brothers and sisters. They are generally well behaved, inclined to learning, and inclined to be disciplined. And it is only a few persons in the University who instigate others to create disturbances and all these things. At the present moment; when the entire student body as a whole has membership in the union, then it is this great majority which controls that small indisciplined element, and they can always check their activities. But when you make the membership optional, when union membership becomes optional, all the good elements among the students are likely to drop out. And if they would not like to join it then that small body will become very powerful and create all sorts of disturbances inside and outside the University. Therefore, I think that it is a very wrong step which we are taking, and it should be dropped.

Then regarding the name of the University which is also another very controversial subject, my own view is that just like the other universities in my State as also outside Uttar Pradesh, the name of the University should go by the name of the town in which the university is located and the appellation 'Hindu' or 'Muslim'which are all denominational appellations-should be dropped, and especially so in the case of those universities which are under the direct control of the Central Government. We are a secular State according to our Constitution. We say that all the religions are alike, Hindu, Muslim or Christian. Then why should we have any appellation in the name of the university which connotes a particular religion in it? After all, 'Hindu', 'Muslim', these are all 'Christian', names of religions. Therefore, for a secular State it would be a wrong thing to say that the University should be called 'The Banaras Hindu 'Banaras University' is University'. At the same time if the quite good.

idea of the hon. Minister is that the name should be after that great man. Pandit Madan Mohan Malviya, who founded the University, I would certainly have no objection. It would in fact give me great pleasure. But what I am afraid, of is this that if you give a great man's name to an institution and if that institution at a later date may fall into evil days. and cannot keep up to the traditions of its founder or of that great man. then, I am afraid, it will bring a bad name on that great man himself. Therefore to associate any institution, a teaching institution particularly, with a great man's name would not be a right thing to do. But, of course if the House is of that opinion, I shall be only too glad about it. I shall have no other objection to it. But I think the name which Pandit Madan Mohan Malviva himself suggested namely 'The Kashi Vishwa-Vidyalay' is quite appropriate. If any change has to be made after dropping the word 'Hindu' and if it is to be nam-'the Kashi Vishwa-Vidyalay', ed as that too is acceptable to me. But if the hon. Minister desires it to be named after the great Pandit Madan Mohan Malviya, well, the House will be only too glad to name it after him. But as I have said, what I am afraid of is as to whether it would live up to his great ideals. Another point is about the termination of the services of people, the services of the Vice-Chancellor and the Registrar, in this Bill on its becoming an Act. I think, Sir, this is a novel provision and it is a very wrong method of doing things. It is highly improper for Parliament to interfere in the making of appointments or in dropping out people from service. After all, the Vice-Chancellor is man who has very great Judge of the Supreme Court and a man who has commanded the highest respect and I cannot believe that he could have done anything other than in the best interests of the Uni-Besides this, I also learn versity. that his term is about to expire a few months hence. If that is so, and

if it is desired by the hon. Minister that his services should be dispensed with then the best thing would be to provide in this Bill that this measure should come into force only after his retirement. In other words, if may be mentioned that this Act will come into force only in March or not immediately. April, 1966 and That is a very easy thing to do but it is very wrong to mention in the enactment itself that his services are to be terminated with the passing of this measure. It is still worse in the case of the Registrar. He is a permanent employee of the University and there are provisions in the rules of the Banaras University as there are in other University Act for the dismissal of an employee You cannot ask Parliament to dismiss the Registrar or any other servant. will be a wrong thing to ask Parliament to do it and if we do take up that responsibility of doing such a thing, we will have to find out as to how far it would be legal on our part to do so. It will be open to challenge in the Supreme Court as to whether we had authority to do such a thing. Why do you want to create difficulties? Once the new set-up comes into being, it would be open for it to determine whether the Registrar is working properly or not and if he is found not to be working properly, he can be thrown out then according to the provisions in the new Act, itself. Provision been made in the Bill for the dismissal of its employees by the University. May I say that I do not know the Registrar or anything about his work. We also do not know how the Vice-Chancellor or Registrar the work. There is no report before us saying that the Vice-Chancellor has not worked well or that the Registrar has not worked well. We can only make a surmise from the provisions in the Bill that they have not been considered fit enough for continuing in their office. It would be

Banaras Hindu

very wrong on our part to do that. Why should we take this unique step? Any provision that we make should be made in the normal course and we should not step in here in such matters. The nature of work of the Registrar is not also within knowledge. From the our manner in which he has been working for so many long years under so many Vice-Chancellors there cannot conclusion than this be any other that his work must have been satisfactory for, otherwise, he would not have been continued all these years. Just now unfortunately because the Registrar and the Vice-Chancellor cannot see eye to eye with each other or have not been co-operating in the working of the University. you should not dispense with their services so abruptly. And, in any case, it will be highly improper on the part of Parliament to do so. Mr. Pathak has advanced so many arguments which I think must be considered by this House and given due weight and we should not agree to a stipulation of this kind. I am sure the hon. Minister himself has expressed in his opening speech that he does not agree with this point of view also and considers it wrong that their services should be dispensed with under the Act.

With these words, Sir, I support the Bill.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) Before I adjourn the House, I would like to announce that the Minister will reply tomorrow morning.

The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at fifteen minutes past five of the clock till eleven of the clock on Thursday the 11th November 1965